BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 585 OF 2022

IN THE MATTER OF:
Samayak Jain & Ors. ...Applicant(s)

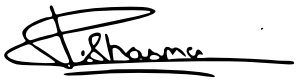
Versus

State of M.P. ...Respondent(s)

INDEX

Sr No.	Description	Pg No.
1.	Report of the Joint Committee in compliance of Order dated 14.09.2022 passed by the NGT, Principal Bench, in Original Application No. 585 of 2022	1-31
2.	Annexures	32-134

FILED BY



RAGHAV SHARMA
Advocate for MPPCB
Address: Basement, B5-202, Safdarjung Enclave,
New Delhi - 110029
Ph. No.: (+91)-8527066461;
Email:raghav@srcolegal.in

JOINT COMMITTEE REPORT

ON

Hon'ble NGT order dated 14.09.2022 in OA No.585/2022(PB) in the matter of Samayak Jain &Ors. Vs State of Madhya Pradesh

Date of Inspection :17/11/2022

By

Joint Committee members

1. **Mr. Ajay Yadav, IFS, Member (Environment & Forest).** (Representative of Narmada Valley Development Authority, Bhopal)
2. **Mr. Deepak Ratnavat, Engineer In Chief, M.P Urban Development Company Limited, Bhopal.**(Representative of Dept. of Urban Development M.P)
3. **Dr. H.V.C. Chary Guntupalli, Scientist 'E', MOEF&CC, Bhopal (M.P).** (Representative of Integrated Regional Office, MOEF&CC, Bhopal)
4. **Dr. Yogendra Kumar Saxena, Scientist 'C' CPCB, Bhopal (M.P).**(Representative of Regional Directorate, CPCB, Bhopal)
5. **Mr.Balveer Raman, SDM, Dindori, Dist.-Dindori, MP.** (Representative of the District Magistrate, Distt.-Dindori)
6. **Mr. SatendraSalvar, CMO, Nagar Parishad Dindori, Distt.-Dindori (M.P)**
7. **Mr. SanjeevKumar Mehra, RO, MPPCB, Regional Office, Shahdol, MP.**(Representative of MPPCB)

List of Annexure

Annexure No.	Details of Document	Page No.
Annexure – 1	Copy of Hon'ble NGT order.	26-29
Annexure – 2	Copy of nomination letter of committee member.	30-35
Annexure – 3	Copy of attendance sheet of committee member.	36
Annexure – 4	Photograph of joint inspection team at inspection site.	37-42
Annexure – 5	Water quality analysis report of nalla's from April 2021 to March 2022.	43-47
Annexure – 6	Letter of Acceptance of work to M/s Chandra Construction Company, Raipur.	48-49
Annexure – 7	Letter of termination of work to M/s Chandra Construction Company, Raipur.	50-51
Annexure – 8	Office of MPUDCL, PIU, Jabalpur vide letter no. 876/MPUDCL/2021 dated 20/12/2021	52
Annexure – 9	Letter of Acceptance of work to M/s J.M Ramani & Co., Surat, Gujrat.	53-54
Annexure – 10	Copy of relevant pages of NGT order in OA 606/2018 dated 10.11.2022	55-59
Annexure – 11	Executive summary, layout plan and project cost details of project	60-68
Annexure – 12	Copy of permission from ULB Dindori	69
Annexure – 13	Consent to Establish from MPPCB	70-74
Annexure – 14	Details of awareness programs done in year 2022	75-89

	along with some photographs	
Annexure – 15	Press note is also published by ULB regarding spot fines w.r.t solid waste management	90-91
Annexure – 16	Press note is published by Nagar Parishad Dindori regarding ban on polythene carry bags and single use plastic	92
Annexure – 17	Details of fine levied by ULB Dindori in year 2022 &copy of some of the receipts	93-101
Annexure – 18	Copy of letters issued by Nagar Parishad Dindori to illegal inhabitants to remove encroachment & unauthorized constructions	102-119
Annexure – 19	Details of Seizure of machinery and imposition of penalty done by mining dept. Dindori, since 01.01.2021.	120-121
Annexure – 20	Copy of letter issued by ULB Dindori to contractor regarding construction work in crematorium.	122-123
Annexure – 21	Water quality analysis report of River Narmada at u/s & d/s of Dindori town from April 2021 to March 2022.	124-125
Annexure – 22	Water quality analysis report of Month September & October by RTWQMS.	126-127
Annexure - 23	Upstream and Downstream Narmada water quality report as monitored by MPPCB during the joint committee visit on 07.11.2022,	128

Factual Report of the joint Committee constituted by Hon'ble NGT order dated 14.09.2022 in OA No.585/2022 (PB) in the matter of Samayak Jain &Ors.Vs State of Madhya Pradesh

Hon'ble National Green Tribunal, Principal Bench, New Delhi was pleased to pass an order on 14.09.2022 in the original application no. 585/2022 in the matter of Samayak Jain & Ors.Vs State of Madhya Pradesh. The directions of the order are as follows:

"The applicant has sent the present letter petition by email, which is treated and registered as original application, complaining about serious damage to environment of River Narmada in Dindori (Madhya Pradesh). The applicant has submitted that river Narmada which is the fifth largest river in India is biggest source of water in the Madhya Pradesh and Gujarat. Right to clean water is guaranteed under Article 21 of the Constitution of India and the State is under a duty to prevent and control the water pollution. Funds worth crores of rupees have been sanctioned and released but the authorities have failed to prevent discharge of untreated sewage/drain water in Narmada River. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position."

Accordingly, we constitute a Joint Committee comprising of representative of MoEF & CC, Principal Secretary, Department of Urban Development, State of Madhya Pradesh, Vice Chairman, Narmada Valley Development Authority, Bhopal, Government of Madhya Pradesh, CPCB, Collector Dindori, State PCB and Executive Officer, Municipal Council, Dindori and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents including Executive Officer, Municipal Council, Dindori, verify the factual position and submit its report within one

month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

Copy of the order is enclosed at Annexure 1. .

In compliance of the Hon'ble NGT order, the following committee members have been nominated for conducting the field visit and submitting the factual report by the departments concerned:

1. **Mr. Ajay Yadav, IFS, Member (Environment & Forest).** (Representative of Narmada Valley Development Authority, Bhopal)
2. **Mr. Deepak Ratnavat, Engineer In Chief, M.P Urban Development Company Limited, Bhopal.**(Representative of Dept. of Urban Development M.P)
3. **Dr. H.V.C. Chary Guntupalli, Scientist 'E', MOEF&CC, Bhopal (M.P).** (Representative of Integrated Regional Office, MOEF&CC, Bhopal)
4. **Dr. Yogendra Kumar Saxena, Scientist 'C' CPCB, Bhopal (M.P).**(Representative of Regional Directorate, CPCB, Bhopal)
5. **Mr. Balveer Raman, SDM, Dindori, Dist.-Dindori, MP.** (Representative of the District Magistrate, Distt.-Dindori)
6. **Mr. SatendraSalvar, CMO, Nagar Parishad Dindori, Distt.-Dindori (M.P)**
7. **Mr. Sanjeev Kumar Mehra, RO, MPPCB, Regional Office, Shahdol, MP.**(Representative of MPPCB)

Copies of the nomination letters are enclosed at Annexure 2.

The team comprised of all 7 seven members had inspected the site on November 17, 2022. Copy of the attendance sheet of joint inspection team is enclosed as Annexure 3. Photographs related to joint inspection by committee are also enclosed as Annexure 4. Applicant along with local MLA Shri Omkar Singh Markam was present during time of inspection. Chairman, Nagar Parishad

month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

Copy of the order is enclosed at Annexure 1.

In compliance of the Hon'ble NGT order, the following committee members have been nominated for conducting the field visit and submitting the factual report by the departments concerned:

1. **Mr. Ajay Yadav, IFS, Member (Environment & Forest).** (Representative of Narmada Valley Development Authority, Bhopal)
2. **Mr. Deepak Ratnavat, Engineer In Chief, M.P Urban Development Company Limited, Bhopal.**(Representative of Dept. of Urban Development M.P)
3. **Dr. H.V.C. Chary Guntupalli, Scientist 'E', MOEF&CC, Bhopal (M.P).** (Representative of Integrated Regional Office, MOEF&CC, Bhopal)
4. **Dr. Yogendra Kumar Saxena, Scientist 'C' CPCB, Bhopal (M.P).**(Representative of Regional Directorate, CPCB, Bhopal)
5. **Mr. Balveer Raman, SDM, Dindori, Dist.-Dindori, MP.** (Representative of the District Magistrate, Distt.-Dindori)
6. **Mr. SatendraSalvar, CMO, Nagar Parishad Dindori, Distt.-Dindori (M.P)**
7. **Mr. Sanjeev Kumar Mehra, RO, MPPCB, Regional Office, Shahdol, MP.**(Representative of MPPCB)

Copies of the nomination letters are enclosed at Annexure 2.

The team comprised of all 7 seven members had inspected the site on November 17, 2022. Copy of the attendance sheet of joint inspection team is enclosed as Annexure 3. Photographs related to joint inspection by committee are also enclosed as Annexure 4. Applicant along with local MLA Shri Omkar Singh Markam was present during time of inspection. Chairman, Nagar Parishad

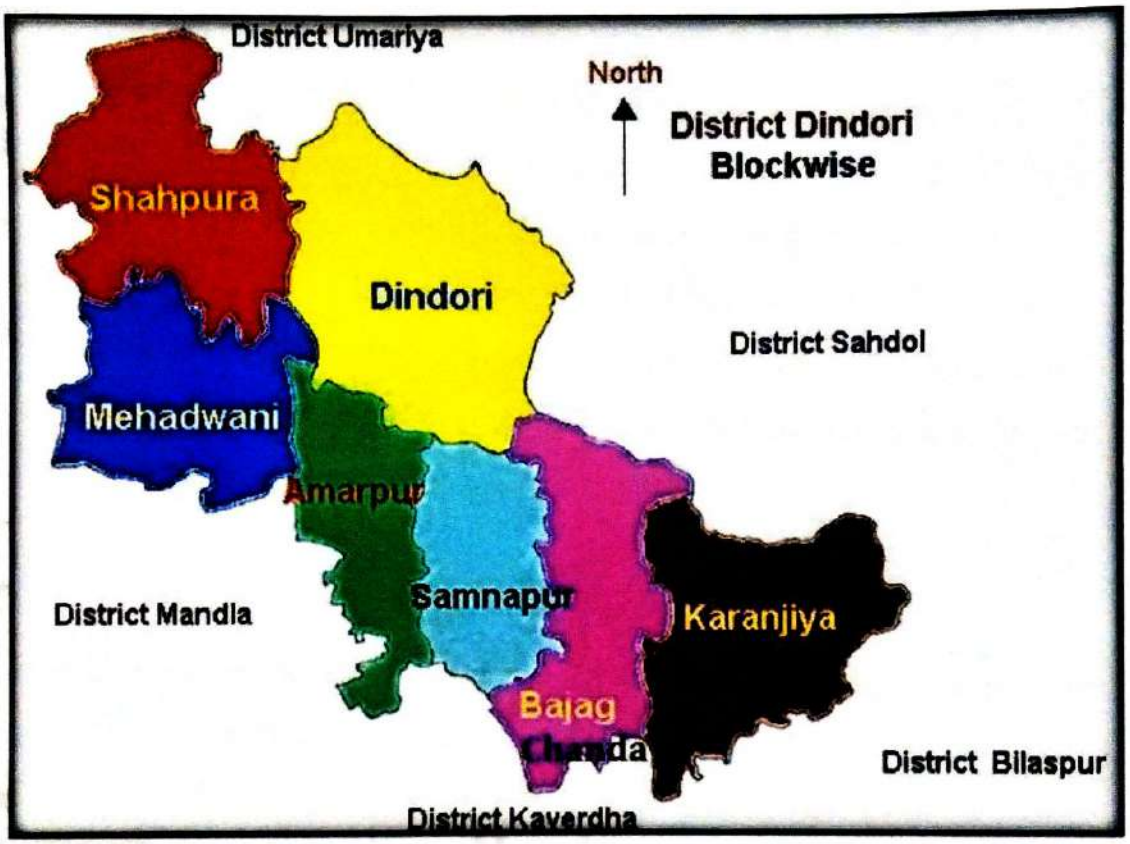
ShrimatiSuneeta Saras and Parshad, Ritesh Jain were also present during inspection.

A. **Geographical Situationof District Dindori**

Dindori district is situated at the eastern part of Madhya Pradesh and touching Chhattisgarh state. Dindori district is surrounded by Shahdol on east side, Mandla on west side, Umaria on north side and Bilaspur district of Chhatisgarh state on south side. The district Dindori falls under Jabalpur Division. Dindori is accessible through major road only. It is about 144 km. form Jabalpur on SH21, about 104 km. from Mandla and about 88 km. from holy pilgrim place Amarkantak. The pious river Narmada passes through the district.

Dindori district is divided in to seven revenue blocks namely Dindori, Shahpura, Mehandwani, Amarpur, Bajag, Karanjiya & Samnapur and 2

Tehsil. As per census of 2011, District is predominantly rural with only 4.6 percent urban population residing in towns.



The total geographical area of the district is about 6128 sq km. Dindori district has very rich natural resources however; these are not fully utilized due to a lack of basic infrastructure and low literacy rate. The economy depends largely on agriculture and forest produce; about 37.32% of the district's area is covered by Sal forest. Some of the common forest includes Mahlon Patta, Tendu Patta and Char, these are collected every year. River Narmada flows through the district. While the economy of district is based largely upon agriculture, about 1,569 hectares of land is under irrigation. Modern agricultural techniques are rarely practised, with the majority of the

farmers still relying on traditional methods of forming. The main crops in the district include Maize, Rice, Kutki and Oil seed Ram tilla.

B. **About the Nagar Parishad Dindori:-**

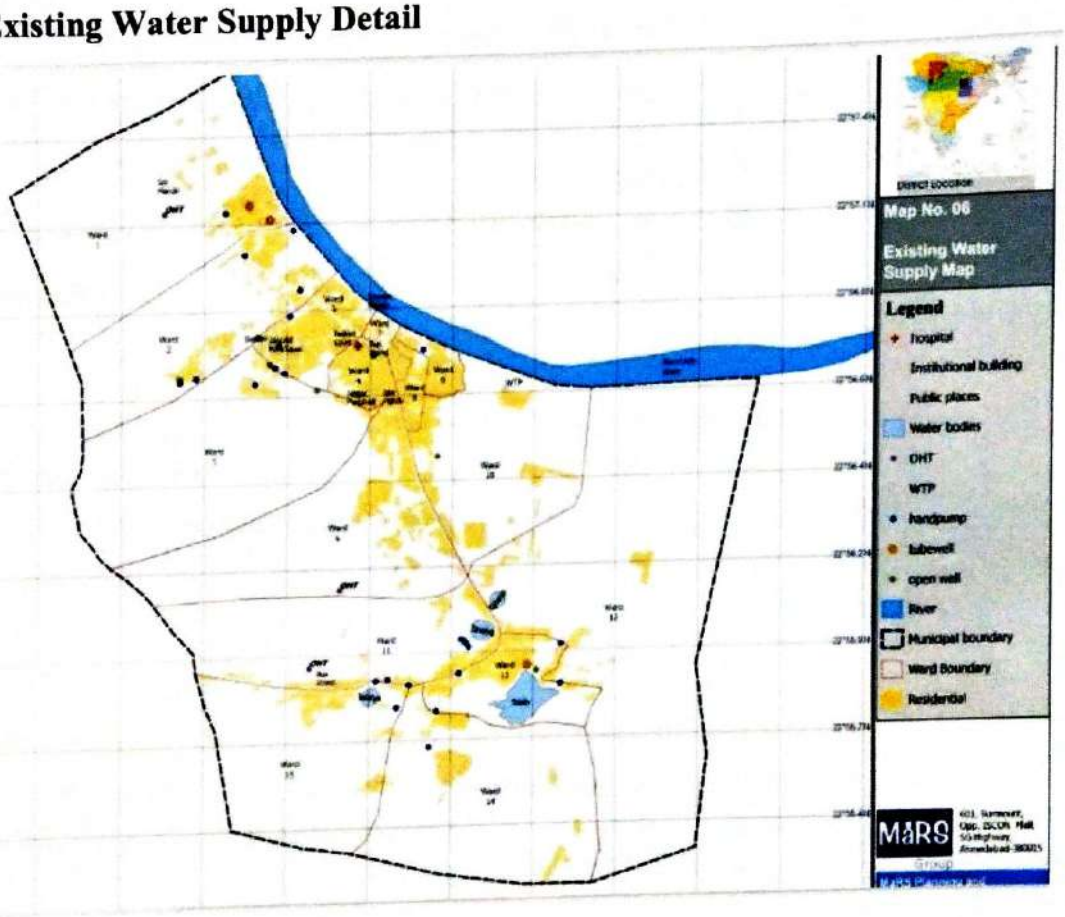
Dindori is a Nagar Parishad in district of Dindori, Madhya Pradesh. From point of view of smooth administration, the Dindori Nagar Parishad is divided into 15 wards. The Dindori Nagar Parishad has population of 21,323 of which 10,864 are males while 10,459 are females as per report released by latest Census India 2011.Dindori Nagar Parishad has total administration over 4,907 houses to which it supplies basic amenities like water and sewerage. It is also authorized to build roads within Nagar Parishad limits and impose taxes coming under its jurisdiction.

C. **Overview of Site:-**

The Narmada River, also called the Reva is the 5th longest river and overall longest west-flowing River in India. It is also the largest flowing river in the state of Madhya Pradesh. The Narmada River rises from the Amar kantak Plateau in Anuppur District Madhya Pradesh and flows westwards over a length of 1,312 km before draining through the Gulf of Khambh at into the Arabian Sea, 30 km west of Bharuch city of Gujarat. It flows 1,077 km through the states of Madhya Pradesh and 74 km in Maharashtra and also make the border between Maharashtra and Gujarat, and also travel about 161 Km in Gujrat state. Dindori Nagar Parishad is a small town situated along River Narmada in Dindori District of M.P. Dindori is a tribal district, mainly Gond, Baiga & Kol tribes resides along the river Narmada, which are critical for the conservation of River, Hill, Land & Forest. Waste water is discharged into river Narmada broadly and mainly through 5 Nallas

(Sanbara Nalla, Shamshanghat Nalla, Ward No. 7-8 Nalla, Ward No.3 Nalla &Awadhiya Nalla).

D. Existing Water Supply Detail



EXISTING WATER SUPPLY MAP

Currently total of about 1.6 MLD water is supplied in Dindori. The average water supply in Dindori after all transmission and distribution losses is around 1.36MLD. Ward No. 11, 12, 13, 14 and 15 of Old Dindori mainly depend on Hand pumps and during summers when the water level goes down, water is supplied to these wards by Water tankers of Nagar Parishad. As ground water sources, town has 21 hand pumps and 5 tube wells for both drinking and non drinking purposes located at various places.

A total of about 24 km. length of piped water supply is installed in Dindori which covers around 38% HHs of whole town. 0.2 MLD of water is supplied directly from tube wells and 12 lacs liters from the Over Head Tank (OTH) which is filled by treated water supplied through Water treatment plant (WTP) located near the banks of River Narmada.

E. **Site Observations of the Joint Committee w.r.t. issues raised by the applicant:-**

Issue 1:

Legal proceedings against State of Madhya Pradesh and the local authorities, who release sewage into Narmada for causing severe pollution and failing to stop the release of untreated sewage into the river.

And

Issue 2:

To direct the authority to stop pollution of the river to avoid health hazards in Dindori and Discharge of untreated effluent of domestic sewage and solid waste in the river should be restrained permanently.

Observations of the Joint Committee:

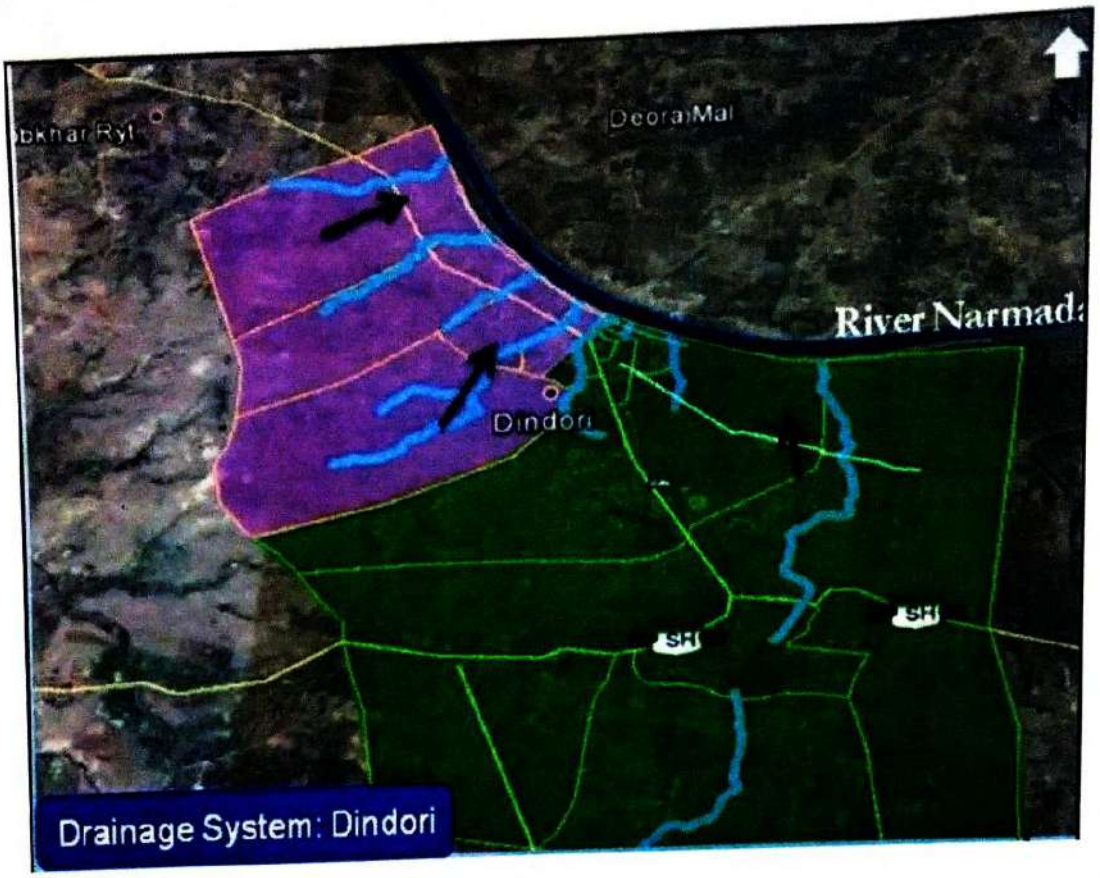
Pollution of River Narmada due to sewage with in Dindori city limits:

Domestic Waste water generated from Nagar Parishad Dindori is being discharged into River Narmada broadly through 5 major Nalla's namely Sanbara Nalla, Shamshanghat Nalla, Ward No. 7-8 Nalla, Ward No.3 Nalla & Awadhiya Nalla at different locations along the river bank within the Dindori city limits. The major source of sewage is from domestic and commercial areas within the town. The overflow of septic tanks together with the grey water is being disposed of in open drains. Currently, all the sewage generated in the town is

flowing through the open drains and joining river Narmada. Water quality analysis reports from April 2021 to March 2022 of above mentioned nallas is hereby enclosed as Annexure 5. Water quality of Narmada river in Dindori mostly comes under category A as per river classification done by CPCB, based upon:-

Water Quality Criteria For Surface Water ISI: 2296-1982							
Sr. No	**Characteristics**	**Requirement (Acceptable Limit)**	**A**	**B**	**C**	**D**	**E**
1	pH	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	-
2	Dissolved Oxygen (mg/l)	07	6	5	4	4	-
3	Biological Oxygen Demand (mg/l)	5-10	2	3	3	-	-
4	Chemical Oxygen Demand	30-50	-	-	-	-	-
5	T. Coliform	200-500	50	500	5000	-	-

Representative of MPPCB informed the joint committee that no water polluting industries were allowed to operate in the Dindori district, particularly in the catchment area of river Narmada within the Dindori city limits. Therefore, the pollution from industrial sources in river Narmada is not anticipated and the Joint committee took cognizance of the same.



Steps taken by the District Administration to control river pollution due to sewage:

For construction of Sewage Treatment Plant in Nagar Parishad Dindori, M.P Urban Development Company had called tender which was allotted to M/s Chandra Construction Company, Raipur on 30/12/2017 (Annexure 6). Project Management Consultant was also employed by MPUDC for verification of work quality. Initial 24 month period given to the contractor for construction of STP has expired on January 2020, again new time limit issued for construction work upto December 2021. Due to very slow rate of construction work, letters were also issued to the contractor by MPUDC from time to time and notice to termination of work also issued by MPUDC vide letter no. 7112/MPUDC/PMU dated

10.08.2021. But since no real progress of construction work done by the contractor, work order of M/s Chandra Construction Company, Raipur was terminated by M.P Urban Development Company limited, Bhopal vide letter no. 506 dated 19/01/2022 (Annexure 7). Office of MPUDCL, PIU, Jabalpur vide letter no. 876/MPUDCL/2021 dated 20/12/2021 has also reported about status of STP construction, progress achieved along with reasons of delay to MPPCB, Shahdol in response of vidhan Sabha Dhayana Akarshan Suchana. Copy of letter is enclosed as Annexure 8. During the period 2020 and 2021, civil construction activities are hampered due to frequent curfew & lock downs imposed by District administration due to carona pandemic. This has also been reason for delay in completion of construction work of STP. Subsequently new tendering process was again initiated by MPUDCL and Letter of Acceptance of contract for balance work STP Dindori is issued to M/s J.M Ramani & Co., Surat, Gujarat dated 31.05.2022. Letter of Acceptance is enclosed as Annexure 9.

It is also pertinent to mention that, Chief Secretary of Government of Madhya Pradesh appeared before the Hon'ble NGT in OA 606/2018 and filed the reply on behalf of Government of Madhya Pradesh. Hon'ble NGT in OA 606/2018 order dated 10.11.2022 has not levied compensation upon the state of MP but has instructed that the State will be bound by this allocation of funds and must make meaningful progress in the matter in next six months. Copy of relevant pages of NGT order dated 10.11.2022 is enclosed as Annexure 10.

Construction work of STP is started by new contractor M/s J.M Ramani & Co., Surat, Gujrat. At the time of site visit by the Joint

Committee, it was noted that construction work of treated sump is done, construction work of SBR wall, IPS-1 & IPS-2 is in progress. Pipe line laying work is also in progress and about 1528 meter length of pipe line laying work is done. Out of 6542 HSC 325 house connection work is done. Executive summary, layout plan and project cost details of project is enclosed as Annexure 11.

Details of Statutory Permission for STP

Site Khasra	NOC of ULB	CTE Applied	CTE Granted
41/1	10.05.2019	03.07.2019	05.10.2019

Copy of permission from ULB Dindori is enclosed as Annexure 12 & Consent to Establish from MPPCB is enclosed as Annexure 13.

Issue 3:

Use of polly carry bags and plastic materials within 100 meters in the vicinity of the river should be banned.

Observations of the Joint Committee:

During the site visit by the Joint Committee, it was observed that plastic bags/plastic materials/polyethene carry bags were found lying at several places along the river bank. Various Public awareness activities are also carried out by MPPCB, Shahdol in Dindori town from time to time to discourage the use of polythene, pamphlets and cotton carry bags are distributed among the public and shopkeepers. Polythene seizing activity is also carried out from time to time by Nagar Perished Dindori in presence of MPPCB, Shahdol to discourage use of polythene. Details of Public awareness program run by regional office Shahdol by distributing pamphlet, using poster, banner, &

through announcement in different public gatherings like Murti visarjan, Public hearing are given below. As per Plastic Waste Management Rules 2016, duty of prohibition on sale, storage and use of banned plastic material is entrusted with local administration where as prohibition of manufacturing of banned plastic is entrusted on MPPCB. In Dindori, no unit engaged in manufacturing of banned plastic item is functional in Dindori district and nearby Shahdol division also.

It was noted that various Public awareness activities are carried out by Nagar Parishad Dindori, from time to time to discourage use of polythene carry bags and single use plastic.

S. No.	Subject	Date
1	Public awareness program on Single Use Plastic through pamplet& poster during Murti Visarjan	19.09.2021 – 20.09.2021
2	Inspection & fine imposition	21.10.2022
3	Public Awareness Program during Diwali	28.10.2021 – 11.11.2021
4	Public awareness program on SUP through pamplet& poster during during Public Hearing in Baghrauli village	17.06.2022
5	Environment public awareness program	03.06.2022
6	Inspection & fine imposition	04.07.2022
7	Public awareness program to discourage Single Use Plastic through pamplet& poster during Murti Visarjan	31.08.2022
8	Public awareness program to discourage Single Use Plastic through pamplet& poster during Murti Visarjan	09.09.2022

Press note is published by Nagar Parishad Dindori regarding ban on polythene carry bags and single use plastic, copy of which is enclosed as Annexure 16. Polythene seizing activity is also carried out from time to time by Nagar Parishad Dindori and spot fine are also levied.

Details of fine levied by ULB Dindori in year 2022 & copy of some of the receipts are enclosed as Annexure 17.

Further, letters were issued by MPPCB to Nagar Parishad Dindori regarding action taken against activities related to use, storage and sale of banned plastic items and raid/seizure done by them w.r.t. ban of single use plastic, the details of such correspondences made by MPPCB are as follows:-

Sr. No.	Subject	Letter No.	Date
1	To follow NGT case no 81/2017 order of ban on Single Use Plastic having thickness <50micron	999	20.03.2020
2	To organize public awareness campaign regarding stopping the use of Single Use Plastic	1038	28.03.2020
3	Reg. Ban on using Single Use Plastic	2798	08.09.2020
4	Reg. compliance of Plastic Waste Management Rules 2016	3557	20.11.2020
5	Reg. compliance of Plastic Waste Management Rules 2016	4053	28.12.2020
6	Reg. submission of yearly Plastic Waste Generation Report	2082	16.06.2021
7	For providing information on the action taken by ULB on banning of SUP	2673	02.08.2021
8	Reg. ban on Single Use Plastic	5221	28.02.2022
9	To close farms/institution which are using/ stocking single use plastic	170	11.04.2022
10	For informing about the decision taken in meeting on 04.04.2022 for eliminating SUP	216	11.04.2022
11	To provide yearly information of plastic waste generation	510	10.05.2022
12	To provide yearly information of plastic waste management in form 5	752	31.05.2022
13	Reg. registration on CPCB website for Grievance app related with single use plastic & extended producer responsibility	765	01.06.2022
14	To Provide yearly information of plastic	1091	23.06.2022

	waste management in form 5		
15	Regarding ban on single use plastic	1448	11.07.2022
16	Regarding ban on single use plastic	1450	11.07.2022
17	For providing information on the action taken by ULB regarding ban of SUP	1538	19.07.2022
18	Reg. compliance of plastic waste management rules 2016	2315	26.09.2022
19	For organizing awareness program on ban of single use plastic	2713	20.10.2022
20	Regarding ban of single use plastic	2809	31.10.2022

Further, it was noted that MPPCB has not issued any permission to plastic manufacturing unit; hence there is no Plastic manufacturing unit operational in District Dindori.

Issue 4:

Forest Department should make sure that there is no cutting of trees on the river banks.

Observations of the Joint Committee:

Natural plantations were seen along the river bank during the joint inspection. No tree cutting activities were observed during inspection and also no evidence of tree cuttings could be shown by the applicant during the joint site visit.

Issue 5:

The Municipal Corporations of town constituted along with river Narmada should carry out on exercise with regard to encroachments and unauthorized and no such new permissions for constructions along the riverbank should be granted.

Observations of the Joint Committee:

During the field visit by the Joint Committee, illegal encroachments were observed at several places near bank of river Narmada within municipal limits. It was noted that letters have been issued by Nagar Parishad Dindori to illegal inhabitants to remove encroachment & unauthorized constructions. Copy of the letters is enclosed as Annexure 18.

Issue 6:

The Respondents be directed, in view of the ground water levels to submit a comprehensive scheme for water management in the Narmada Valley both of surface water in the streams as well as underground water

Observations of the Joint Committee:

Water management in the Narmada valley is very broad subject. It is not local & site specific matter. Related to policy matter. No project of NVDA is presently sanctioned specially for this area.

Issue 7:

No illegal mining of sand and other mineral be permitted from the river bed.

Observations of the Joint Committee:

During Joint Inspection, the joint committee opined that illegal mining comes under the jurisdiction of mining department & police administration. It was noted that mining Department Dindori is periodically checking illegal mining activities along Narmada River. Seizure of machinery and imposition of penalty done by mining dept.

since 01.01.2021 is enclosed as Annexure 19. Above information is provided by mining office, dindori as per their official record. As per the details furnished by the representative of MPPCB, Permission (CTO) for sand mining is not issued by MPPCB to any mine in Narmada River within Dindori district.

Issue 8:

No fishing by illegal means be permitted including by use of chemicals, electrocution etc.

Observations of the Joint Committee:

During Joint Inspection, illegal fishing activities are not seen and no specific location where such activities are in progress could be shown by the applicant / complainant at the time of site visit.

Issue 9:

Proper arrangement for cremation along the river bank of the river Narmada at safe distances must be ensured.

Observations of the Joint Committee:

Nagar Parished Dindori after completing tender process had issued work order dated 20.10.2020 to contractor M/s Amber Enterprises, Dindori for construction work of crematorium in ward no. 10, Dindori, which is situated on the bank of River Narmada. Cost of construction work is about 71.10 Lakhs. Letter is again issued by ULB to the contractor for starting construction work in crematorium on dated 30.06.2022. Copy of aforementioned letter's are enclosed as Annexure 20.

Issue 10:

The MPPCB be directed to monitor and submit action taken reports as well as analysis reports of the water quality in the river Narmada.

Observations of the Joint Committee:

As per the records furnished before the Joint Committee, it was noted that monthly water sampling of River Narmada near Nagar Parishad Dindori is done by MPPCB, Shahdol. Water analysis report shows that the water quality parameters are usually normal. Water quality analysis report of River Narmada at U/s & D/s of Dindori town for April 2021 to March 2022 is enclosed as Annexure 21. Water quality of river Narmada is found to be Normal as per the categorization laid down by CPCB. No consent is given by MPPCB Shahdol for establishment of water polluting industry along river Narmada in Dindori District. M.P Urban Development Company has also started construction of Sewage Treatment Plant of 3.8 MLD capacity for treatment of waste water. Permanent display board for spreading public awareness regarding conservation of river Narmada are also established at various important public places within Dindori town.

Real Time Water Quality Monitoring station is also established in river Narmada near Dindori Town, through which water pollution level in Narmada river is being monitored continuously. This will also enable to keep regular vigil of Narmada river water quality during any religious programs, Fair etc. M/s Axis Nano Technologies Pvt. Ltd., Noida has supplied/installed RTWQMS in Dindori city on river Narmada costing about Rs. 31.23 Lakhs. Details of water quality

analysis report of Month September & October are attached as Annexure 22. As per instruction of Joint Committee, water samples of Narmada river at the upstream and downstream locations of Dindori city limits were collected by Regional Office, MPPCB Shahdol in presence of Joint Committee and copy of the test reports of the water quality are enclosed as Annexure-23. Perusal of the water quality reports reveal that the Narmada river is meeting Class A standards.

Issue 11:

Proper steps be taken by the Narmada Valley Development Authority (NVDA), the EPCO and SEIAA for protection of the river Narmada which is a sacred river to all for its conservation and keep it environmentally clean.

Observations of the Joint Committee:

The issue raised by the complainant pertains to the Conservation of Narmada River. It was informed by the representative of NVDA that no proposal is currently pending with the department in this respect. Further, the joint committee also noted that the role of SEIAA is restricted to grant of environment clearances to sand mining projects on Narmada River falling under its purview, wherein conditions are being stipulated to ensure compliance of environmental norms.

Issue 12 :

The Urban Administration & Development Department should take stringent action and steps for controlling and preventing solid waste going into the river Narmada.

Observations of the Joint Committee:

During Joint Committee visit, solid waste management practices are not found appropriate as per SWM Rules 2016. During the inspection, the joint committee observed that municipal solid waste was seen lying at several places along the Narmada river bank, which may be attributed to improper management of solid waste within the Dindori city limits. Waste segregation is not being done properly and no effective and proper facility is developed by ULB for processing of solid waste. Solid waste is merely found dumped at the dumpsite and smoke due to burning of solid waste observed in several portions within dump site. Although some efforts have also been done by Nagar Parishad Dindori regarding solid waste management. Awareness programs have been done by ULB from time to time regarding waste segregation and management. Details of awareness programs done in year 2022 along with some photographs are enclosed as Annexure 14. Press note is also published by ULB regarding spot fines w.r.t solid waste management, copy of which is enclosed as Annexure 15.

Steps taken by MPPCB, Shahdol to ensure control of pollution in River Narmada.

- Letter's issued by MPPCB to Nagar Parishad Dindori regarding STP are as follows:-

Sr. No.	Subject	Letter No. & Date
1	Regarding consent under Water/air Acts and treatment of domestic waste water	1949, 28/10/2014
2	Regarding proper management of solid waste and to ban burning of waste	1415, 09/11/2016
3	Regarding discharge of untreated waste in Narmada River	518, 05/04/2018

4	Reg. compliance of Hon'ble NGT order in OA 593/2017 dated 28/08/2019	3624, 08/11/2019
5	Reg. installation of STP	2099, 22/07/2020
6	Show Cause Notice for imposition of penalty due to violations of the directions of Hon'ble NGT and the provisions of SWM Rules 2016.	297, 28/08/2020
7	Show Cause Notice for imposition of penalty due to violations of the directions of Hon'ble NGT and the provisions of SWM Rules 2016 U/s 5 of EPA 1986.	63, 01/03/2021
8	Regarding plantation	2796, 09/08/2021
9	Reg. completion of remaining construction work of STP	1110, 27/06/2022
10	Directions under 33 A of water (pollution & control of prevention) act 1974	3341, 07/09/2022
11	Directions under 33 A of water (pollution & control of prevention) act 1974	2205, 16/09/2022

- In compliance of Hon'ble NGT order in OA 606/2018 dated 14/12/2020, proposal for levying Environmental Compensation on Nagar Parishad Dindori is submitted to MPPCB Head Office, Bhopal. Details of which are as per table below:-

Sr. No.	Period	Environmental Compensation Amount (Rs.)	Letter no. & date
1	01/04/20 to 31/07/2020	68 Lakhs	2426, 13/08/2020
2	01/07/20 to 31/12/2020	102 Lakhs	139, 08/01/2021
3	01/01/21 to 30/06/2021	102 Lakhs	2513, 22/07/2021
4	01/07/2021 to 31/12/2021	162 Lakhs	4956, 04/02/2022
5	01/01/22 to 30/06/2022	162 Lakhs	2362, 30/09/2022

Issue 13:

The bio-diversity of the local flora and fauna in the river valley of the river Narmada be preserved.

Observations of the Joint Committee:

District Forest Department may be asked to do dense plantation giving emphasis to local species along the river banks. Full grown plants are seen at some places along river bank within municipal area.

Issue 14:

The Department of religious trust and endowments stop people from conducting any religious activity within 500 meters of the river.

Observations of the Joint Committee:

As river Narmada is linked to religious sentiments of people not only in Dindori but all across the country, the Joint Committee opined that various fairs, Haat, religious programs being organised near river Narmada can be a restricted activity with proper pollution control measures to be put in place by the District Administration. During Joint Committee Visit, various display boards and slogans for public awareness were observed along river Narmada. Penalty provisions are also displayed regarding polluting river Narmada. The Joint Committee recommends installation of wet and dry garbage bins at every 50 m distances along the river bank within Dindori city limits by the District Administration to ensure proper disposal of solid waste during the religious gatherings, etc.

F. Conclusion:-

- Construction work of STP Dindori is in progress. MPUDC is regularly monitoring the status of construction work and the contractor shall be instructed to finish the work in prescribed time limit.
- Presently environmental conditions are found normal, water quality parameters of river Narmada is also within the prescribed standards as per water analysis report manual as well as online real time.
- Sewage from newly developing areas currently outside the municipal limits and across the banks of the River Narmada on the other side, is seen reaching the River Narmada.
- Encroachment activities along the river banks are seen during the site visit, and strict action is to be taken against defaulters by district administration & local authority.
- Public awareness activities and seizing activities w.r.t polythene are regularly carried out by Nagar perished Dindori & MPPCB, Shahdol.
- Regular sampling and analysis of river Narmada water is carried out by MPPCB, Shahdol and as per analysis report water quality parameters are within permissible standards.Real Time Online Water Quality Monitoring Station in river Narmada is also installed by MPPCB.
- During the inspection, the joint committee observed that municipal solid waste was seen lying at several places along the Narmada river bank, which may be attributed to improper management of solid waste within the Dindori city limits.

G. Recommendations:-

- STP contractor M/s J.M Ramani & Co., Surat, Gujarat shall be instructed to complete the work within stipulated timeframe and District Administration shall monthly review the work progress.
- Sewage from newly developing areas currently outside the municipal limits and across the banks of the River Narmada on the other side, is seen reaching the River Narmada. Adequate provisions shall be made to tap the sewage from these areas and ensure proper treatment in the STP under construction.
- Solid waste management shall be properly done. District Administration shall develop a scientific MSW management site for handling of MSW generated in the Dindori municipal limits under the aegis of an expert agency. A time targeted action plan needs to be furnished by the District Administration to MPPCB in this regard. Adequate funds for sound solid waste management technique such as waste to energy plant or RDF (Refuse Derived Fuel) or any other suitable technology may be allotted by state government to ULB. ULB shall take proper action for implementing item wise (such as paper, plastic, metal, glass etc.) segregation practice at source. In compliance of Hon'ble NGT order, Bio-mining/Bio-remediation of legacy waste shall be started and burning of SW shall strictly be prohibited.
- In light of the site observations related to improper solid waste collection within the city limits, necessary infrastructure for strengthening the solid waste collection network needs to be developed by ULB Dindori in

consultation with an expert agency for better management of solid waste as per SWM Rules 2016.

- District Forest Department Dindori shall be instructed to carry out extensive plantation near river Narmada and in open land available within municipal limit.
- ULB Dindori in association with district administration shall immediately take necessary steps to remove encroachment and illegal construction near river Narmada.
- Remaining work shall be completed for remaining construction work of crematorium.
- New cremation Ghats should be constructed sufficiently away from the Narmada River.
- Periodic Public awareness campaigns should be undertaken by the local administration particularly along the villages along the river banks
- The Joint Committee recommends installation of wet and dry garbage bins at every 50 m distances along the river bank within Dindori city limits by the District Administration to ensure proper disposal of solid waste during the religious gatherings, etc. The District Administration shall also organize fortnightly drives to impose penalties for any improper disposal of solid waste and polythene in River Narmada near the Ghat areas.
- Proper collection of the solid waste from the houses located near the river banks shall be ensured by the District Administration, which will deter the solid waste dumping along the river banks.

	H.V.C. Chary	Y.K. Saxena	
Mr. Satendra Salvar CMO Nagar Parishad Dindori, Distt.- Dindori (M.P.)	Dr. H.V.C. Chary, Scientist 'E' Regional Directorate, MOEF&CC, Bhopal (M.P.)	Dr. Yogendra Kumar Saxena, Scientist 'C' CPCB,RD,Bhopal (M.P.)	Sanjeev Kumar Mehra RO, MPPCB, Shahdol, (M.P.)

(Mr. Balveer Raman SDM, Dindori Distt.- Dindori, (M.P.)	Mr. Deepak Ratnavat, Engineer In Chief, M.P Urban Development Company Limited, Bhopal (M.P.)	Mr. Ajay Yadav, IFS, Member (Environment & Forest), NVDA, Bhopal (M.P.)

परिशिष्ट-II अनुशंसाऐं

G. Recommendations:-

- STP contractor M/s J.M Ramani & Co., Surat, Gujarat shall be instructed to complete the work within stipulated timeframe and District Administration shall monthly review the work progress.
- Sewage from newly developing areas currently outside the municipal limits and across the banks of the River Narmada on the other side, is seen reaching the River Narmada. Adequate provisions shall be made to tap the sewage from these areas and ensure proper treatment in the STP under construction.
- Solid waste management shall be properly done. District Administration shall develop a scientific MSW management site for handling of MSW generated in the Dindori municipal limits under the aegis of an expert agency. A time targeted action plan needs to be furnished by the District Administration to MPPCB in this regard. Adequate funds for sound solid waste management technique such as waste to energy plant or RDF (Refuse Derived Fuel) or any other suitable technology may be allotted by state government to ULB. ULB shall take proper action for implementing item wise (such as paper, plastic, metal, glass etc.) segregation practice at source. In compliance of Hon'ble NGT order, Bio-mining/Bio-remediation of legacy waste shall be started and burning of SW shall strictly be prohibited.
- In light of the site observations related to improper solid waste collection within the city limits, necessary infrastructure for strengthening the solid waste collection network needs to be developed by ULB Dindori in

consultation with an expert agency for better management of solid waste as per SWM Rules 2016.

- District Forest Department Dindori shall be instructed to carry out extensive plantation near river Narmada and in open land available within municipal limit.
- ULB Dindori in association with district administration shall immediately take necessary steps to remove encroachment and illegal construction near river Narmada.
- Remaining work shall be completed for remaining construction work of crematorium.
- New cremation Ghats should be constructed sufficiently away from the Narmada River.
- Periodic Public awareness campaigns should be undertaken by the local administration particularly along the villages along the river banks
- The Joint Committee recommends installation of wet and dry garbage bins at every 50 m distances along the river bank within Dindori city limits by the District Administration to ensure proper disposal of solid waste during the religious gatherings, etc. The District Administration shall also organize fortnightly drives to impose penalties for any improper disposal of solid waste and polythene in River Narmada near the Ghat areas.
- Proper collection of the solid waste from the houses located near the river banks shall be ensured by the District Administration, which will deter the solid waste dumping along the river banks.

Item No.08 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH

(By Video Conferencing)
Original Application No. 585/2022

Samayak Jain & Ors. ...Applicants

Versus

State of Madhya Pradash ...Respondent

Date of hearing: 14.09.2022

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Application is registered based on a Letter Petition received by Email.

ORDER

1. The applicant has sent the present letter petition by email, which is treated and registered as original application, complaining about serious damage to environment of River Narmada in Dindori (Madhya Pradesh). The applicant has submitted that river Narmada which is the fifth largest river in India is biggest source of water in the Madhya Pradesh and Gujarat. Right to clean water is guaranteed under Article 21 of the Constitution of India and the State is under a duty to prevent and control the water pollution. Funds worth crores of rupees have been sanctioned and released but the authorities have failed to prevent discharge of untreated sewage/drain water in Narmada river. The applicant has requested for issuance of appropriate directions 1 to 14:-

1. Legal proceedings against State of Madhya Pradesh and the local authorities, who release sewage into Narmada for causing severe pollution and failing to stop the release of untreated sewage into the river.

2. *To direct the authority to stop pollution of the river to avoid health hazards in Dindori and Discharge of untreated effluent of domestic*

sewage and solid waste in the river should be restrained permanently.

3. *Use of polly carry bags and plastic materials within 100 meters in the vicinity of the river should be banned.*
4. *Forest Department should make sure that there is no cutting of trees on the river banks.*
5. *The Municipal Corporations of town constituted along with river Narmada should carry out an exercise with regard to encroachments and unauthorized constructions and no such new permissions for constructions along the riverbank should be granted.*
6. *The Respondents be directed, in view of the ground water levels to submit a comprehensive scheme for water management in the Narmada Valley both of surface water in the streams as well as underground water.*
7. *No illegal mining of sand and other mineral be permitted from the river bed.*
8. *No fishing by illegal means be permitted including by use of chemicals, electrocution etc.*
9. *Proper arrangement for cremation along the river bank of the river Narmada at safe distances must be ensured.*
10. *The MPPCB be directed to monitor and submit action taken reports as well as analysis reports of the water quality in the river Narmada.*
11. *Proper steps be taken by the Narmada Valley Development Authority (NVDA), the EPCO and SEIAA for protection of the river Narmada which is a sacred river to all for its conservation and keep it environmentally clean.*
12. *The Urban Administration & Development Department should take stringent action and steps for controlling and preventing solid waste going into the river Narmada.*
13. *The bio-diversity of the local flora and fauna in the river valley of the river Narmada be preserved.*
14. *The Department of religious trust and endowments stop people from conducting any religious activity within 500 meters of the river."*

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897.*** This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of MoEF & CC, Principal Secretary, Department of Urban Development, State of Madhya Pradesh, Vice Chairman, Narmada Valley Development Authority, Bhopal, Government of Madhya Pradesh, CPCB, State PCB, Executive Officer, Municipal Council, Dindori, and Collector Dindori and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents including Executive Officer, Municipal Council, Dindori, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

(i) the concerned Project Proponents including Executive Officer, Municipal Council, Dindori to enable them to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations contained in the same and file their response before this Tribunal if so desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) the concerned Statutory Authorities including Principal Secretary, Department of Urban Development, State of PCB and Collector Dindori

to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment and they shall submit their action taken reports separately within one month from the date of receipt of a copy of the report of the Joint Committee.

The reports be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. List for further consideration on 22.12.2022.

6. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the MoEF & CC, Principal Secretary, Department of Urban Development, State of Madhya Pradesh, Vice Chairman, Narmada Valley Development Authority, Bhopal, Government of Madhya Pradesh, CPCB, Executive Officer, Municipal Council, Dindori, State PCB and Collector Dindori by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 14, 2022
AG

नर्मदा घाटी विकास प्राधिकरण
59, नर्मदा भवन, अरेरा हिल्स, जेल रोड़, भोपाल
mail address- memberforestnvda@gmail.com

कमांक–/एन.जी.टी./पर्या एवं वन/2022/108 भोपाल,दिनांक 11.10.2022

प्रति,

श्री ए.ए.मिश्रा,
सदस्य सचिव,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई–5 अरेरा कालोनी,
भोपाल ।

M.P. Pollution Control Board
BHOPAL M.P.
E/No.: 2151
Date : 14/10/22

विषय :– माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच के प्रकरण कमांक 585/2022 द्वारा दिनांक 14.09.22 को पारित आदेश के अनुपालन के संबंध में ।

संदर्भः– आपका पत्र कं./3890/विधि/एनजीटी (पीबी) प्रनिबो/22 दिनांक 28.09.2022 ।

कृपया संदर्भित पत्र का अवलोकन करने का कष्ट करें । माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच के प्रकरण कमांक 585/2022 द्वारा दिनांक 14.09.22 को पारित आदेश के अनुपालन में आपके द्वारा नर्मदा घाटी विकास प्राधिकरण से एक प्रतिनिधि नामांकित करने का अनुरोध किया गया है ।

इस विभाग से श्री अजय यादव,IFS सदस्य (पर्या एवं वन) को संयुक्त कमेटी हेतु नामांकित किया जाता है ।

(उपाध्यक्ष न.घा.वि.प्रा. द्वारा अनुमोदित)

सदस्य (पर्या एवं वन)
नर्मदा घाटी विकास प्राधिकरण
भोपाल

पृ.क.–एन.जी.टी./पर्या एवं वन/2022/ भोपाल,दिनांक 11.10.2022

प्रतिनिपि :–

निज सचिव, उपाध्यक्ष, नर्मदा घाटी विकास प्राधिकरण, भोपाल की ओर सूचनार्थ ।

सदस्य (पर्या एवं वन)
नर्मदा घाटी विकास प्राधिकरण
भोपाल

मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग
मंत्रालय,भोपाल

2152
26/10/22

क्रमांक 2730/873273/2022/18-2 भोपाल दिनांक 13 /10/2022

प्रति,

सदस्य सचिव,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी,
भोपाल।

विषय:- माननीय राष्टीय हरित अधिकरण, प्रिंसिपल बेंच के प्रकरण क्रमांक 585/2022 द्वारा दिनांक 14/09/2022 को पारित आदेश के अनुपालन बाबत्।

संदर्भ:- इस विभाग का ज्ञाप क्रमांक 2674/873274/2022/18-2 दिनांक 12/10/2022.

--0--

उपरोक्त विषयांकित संदर्भित पत्र द्वारा माननीय राष्टीय हरित अधिकरण, प्रिंसिपल बेंच के प्रकरण क्रमांक 585/2022 में विभाग की ओर से श्री जी.पी. कटारे, प्रमुख अभियंता, नगरीय प्रशासन एवं विकास भोपाल को नामांकित किया गया था, को निरस्त कर विभाग की ओर से निम्न अधिकारी को नामांकित किया जाता है:-

स. क्र.	अधिकारी का नाम	पदनाम, विभाग	मोबाईल एवं कार्यालय दूरभाष नम्बर	ई-मेल
01	श्री दीपक रत्नावत	प्रमुख अभियंता, मध्यप्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड	मो.न-9425410261 कार्या. न. 0755-276360	encmpudc@mpurban.gov.in

(प्रमुख सचिव महोदय द्वारा अनुमोदित)

13.10.22
(हर्षल पंचोली)
उप सचिव
मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग

निरंतर.....

(A)

//2//

पृष्ठ.क्र. 2721 /873273/2022/18 2

प्रतिलिपि:-

भोपाल, दिनांक 13 /10/2022

1. स्टाफ ऑफिसर, प्रमुख सचिव, मध्यप्रदेश शासन, नगरीय विकास एवं आवास विभाग, मंत्रालय, भोपाल ।
2. क्षेत्रीय निर्देशक, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, केन्द्रीय पर्यावरण भवन, ई-5, अरेरा कॉलोनी, रविशंकर नगर, भोपाल- 462016.
3. कलेक्टर, कलेक्टर कार्यालय, डिंडौरी, मध्यप्रदेश ।
4. प्रमुख अभियंता, नगरीय प्रशासन एवं विकास, भोपाल।
5. प्रमुख अभियंता, मध्यप्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड।
6. मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद, डिंडौरी, मध्यप्रदेश।
7. क्षेत्रीय निर्देशक, क्षेत्रीय निदेशालय(मध्य) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल।
8. उपाध्यक्ष, नर्मदा घाटी विकास प्राधिकरण, जेल रोड, अरेरा हिल्स, भोपाल

की ओर सूचनार्थ प्रेषित।

उप सचिव
मध्यप्रदेश शासन
नगरीय विकास एवं आवास विभाग

(26)

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.– 585/2022(PB)/1053

दिनांक: 10 नवंबर, 2022

प्रति,

सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
ई–5, पर्यावरण परिसर, अरेरा कॉलोनी,
भोपाल–462016

Rcd. No. 2234 11.11.22

Most Urgent
NGT Case

विषय: Hon'ble NGT OA No. 585/2022(PB) "Samyak Jain & Ors. Vs. State of Madhya Pradesh & Ors." में अधिकारी के नामांकन बाबत्।

संदर्भ: 1. इस कार्यालय का पत्र क्रं: RD/BPL/OA/585/2022(PB)/91-93, दिनांक 18.10.2022
2. माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 14.09.2022

महोदय,

कृपया उपरोक्त संदर्भित पत्र क्रं.–1 के माध्यम से पूर्व में इस कार्यालय द्वारा श्री पी. जगन, क्षेत्रीय निदेशक को संयुक्त समिति के साथ निरीक्षण हेतु नामित किया गया था, परंतु किन्हीं अपरिहार्य कारणों से क्षेत्रीय निदेशक का दौरा उपरोक्त तिथि में सम्पन्न करना संभव नहीं हो पा रहा है। अतः संदर्भित आदेश क्रं.–2 के परिपालन में इस कार्यालय द्वारा डॉ. वाय. के. सक्सैना, वैज्ञानिक 'ग' (मोबाइल नं. 9425677776, ईमेल– dryksaxena.cpcb@gov.in) को निरीक्षण हेतु नामित किया जाता है।

माननीय एन.जी.टी. सेन्ट्रल जोन द्वारा उक्त आदेश के माध्यम से समिति द्वारा Factual and Action Taken Report कार्य पूर्ण करने के पश्चात एक माह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी। प्रकरण में आगामी सुनवाई दिनांक 22.12.2022 नियत है।

अनुरोध है कि उपरोक्त कार्य हेतु चर्चानुसार निर्धारित तिथि में इस कार्यालय से डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग' उपस्थित रहेंगे ताकि माननीय एन.जी.टी. द्वारा नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष संबंधित नोडल एजेंसी द्वारा प्रस्तुत किया जा सके।

भवदीय,

(पी.जगन)
क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:
(1) डिविजनल हेड, डब्ल्यू.क्यू.एम.–I, के.प्र.नि.बोर्ड, दिल्ली } की ओर कृपया सूचनार्थ।
(2) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली
(3) डॉ. वाय.के. सक्सैना, वैज्ञानिक 'ग', के.प्र.नि.बोर्ड, भोपाल } की ओर सूचनार्थ एवं पालनार्थ।
(4) क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो., शहडोल

क्षेत्रीय निदेशक

भारत सरकार /GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
एकीकृत क्षेत्रीय कार्यालय, भोपाल/ INTEGRATED REGIONAL OFFICE, BHOPAL
Kendriya Paryavaran Bhavan, Link Road No.3, E-5, Ravi Shankar Nagar,
BHOPAL - 2426611 (M.P.)
TEL: 0755-2466525 E-mail: rowz.bpl-mef@nic.in

कमांक: 21-11/2022(ENV)/ **दिनांक: /10/2022**

प्रति,

सदस्य सचिव
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई–5, अरेरा कॉलोनी,
भोपाल (म0प्र0) 462 016

विषयः माननीय एन.जी.टी., प्रिंसिपल बेंच द्वारा ओ. ए. 585/2022 (सम्यक जैन विरुद्व मध्य प्रदेष शासन व अन्य) में पारित आदेष दिनांक 14.09.2022 के अनुपालन बावत्।

संदर्भः 1) माननीय एन.जी.टी., भोपाल का आदेष दिनांक: 14.09.2022 ।
2) म.प्र.प्र.नि.बोर्ड का प. क. 3890/विधि/NGT/प्र.नि.बो./22 दिनांक 28.09.2022 ।
3) मंत्रालय, नई दिल्ली का प. क. Q-17012-/72/2022- CPW दिनांक 07.10.2022 ।

महोदय,

उपर्युक्त विषय एवं सन्दर्भित पत्रों के संबंध में माननीय अधिकरण द्वारा परित आदेष के अनुपालन हेतु इस कार्यालय से डा0 एच.वी.सी.चारी, वैज्ञानिक "ई" को कमेटी हेतु नामांकित किया जाता है । उन्हें निम्न जानकारी पर संपर्क किया जा सकता है –

मोबाइल क–9990517580

ई–मेल आई डी– hvc.chary@nic.in

आवश्यक कार्यवाही हेतु अग्रेषित किया जाता है ।

भवदीय

(डॉ. एच.वी.सी. चारी गुण्टुपल्ली)
वैज्ञानिक – 'ई'

प्रतिलिपि :

1) श्री वेद प्रकाष मिश्रा, निदेषक, सीपी डिवीजन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली–110 003 की ओर सूचनार्थ हेतु।

2) ऑचलिक अधिकारी, ऑचलिक कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जबलपुर (म0प्र0) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

(डॉ. एच.वी.सी. चारी गुण्टुपल्ली)
वैज्ञानिक – 'ई'

Signed by Hvc Chary Guntupalli
Date: 17-10-2022 16:38:2
Reason: Approved

(21)

कार्यालय कलेक्टर जिला दण्डाधिकारी जिला-डिन्डौरी (म.प्र.)

क्रमांक /एनजीटी/स्टेनो /2022 डिन्डौरी, दिनांक: /10/2022

प्रति,

सदस्य सचिव,
म.प्र. प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, अरेरा कॉलोनी,
ई-5, भोपाल (म.प्र.) 462016

विषयः- माननीय एन.जी.टी. द्वारा अपील क्रमांक 585/2022 (द्वारा: सम्यक जैन विरूद्ध म.प्र. शासन व अन्य) में दिनांक 14.09.2022 को पारित आदेश के संबंध में जिला प्रशासन के प्रतिनिधि के नामांकन बावत्

संदर्भः- आपका पत्र क्रमांक 3890/विधि/NGT(PB)/प्रनिबो/2022 भोपाल दिनांक 28.09.2022

उपरोक्त विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण में विचाराधीन अपील क्रमांक 585/2022 में दिनांक 14.09.2022 को पारित आदेश के तारतम्य में गठित कमेटी में जिला प्रशासन के सदस्य के रूप में अनुविभागीय अधिकारी (राजस्व), डिन्डौरी को जिला प्रशासन की ओर से नामांकित किया जाता है।

कलेक्टर
जिला-डिन्डौरी (म.प्र.)

पृ.क्रमांक 08 A/एनजीटी/स्टेनो/ 2022 डिन्डौरी, दिनांक | 8/10/2022

प्रतिलिपिः-

1. अनुविभागीय अधिकारी (राजस्व), डिन्डौरी अनुविभाग, जिला-डिन्डौरी (म.प्र.) की ओर सूचनार्थ एवं पालनार्थ।
2. क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड शहडोल (म.प्र.) की ओर सूचनार्थ।

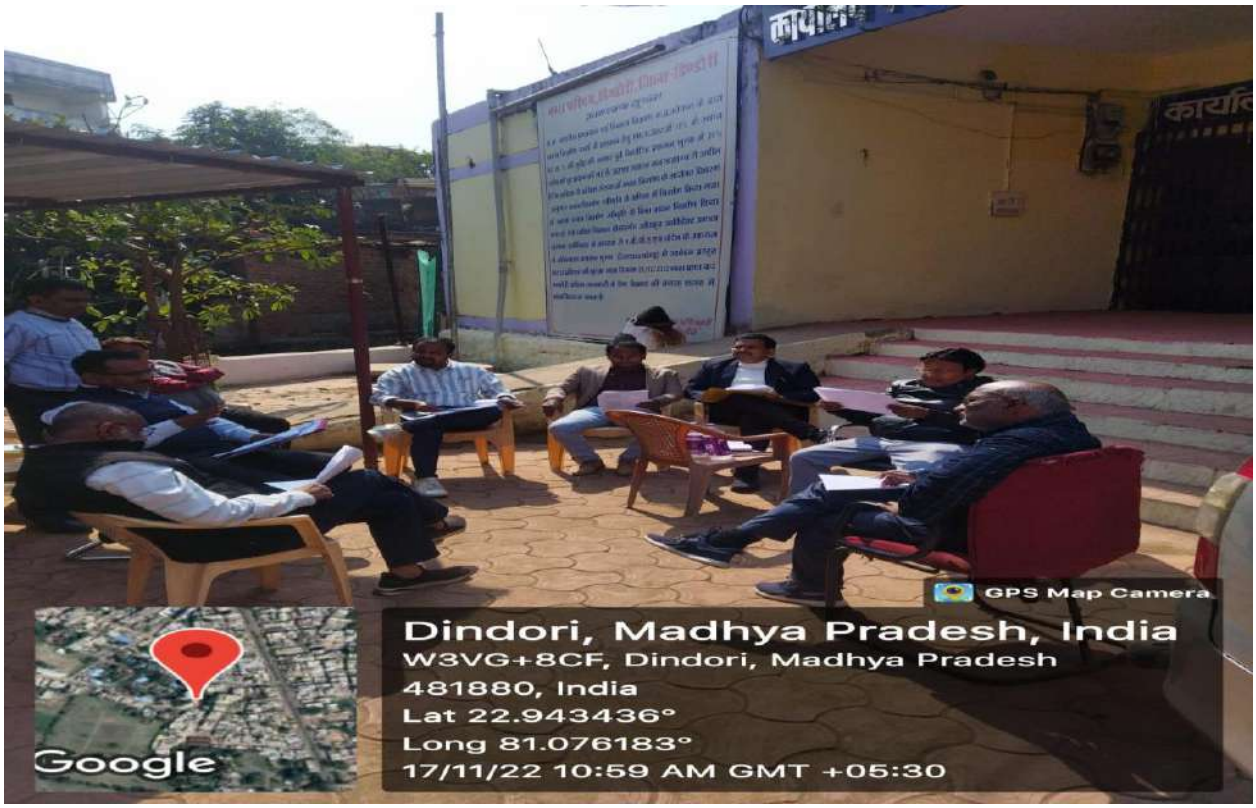
कलेक्टर
जिला-डिन्डौरी (म.प्र.)

Attendance Sheet

Joint Inspection Team Visit in NGT Case No. 585/2022

Date of Inspection:- 17.11.2022 **Place:- Dindori (M.P.)**

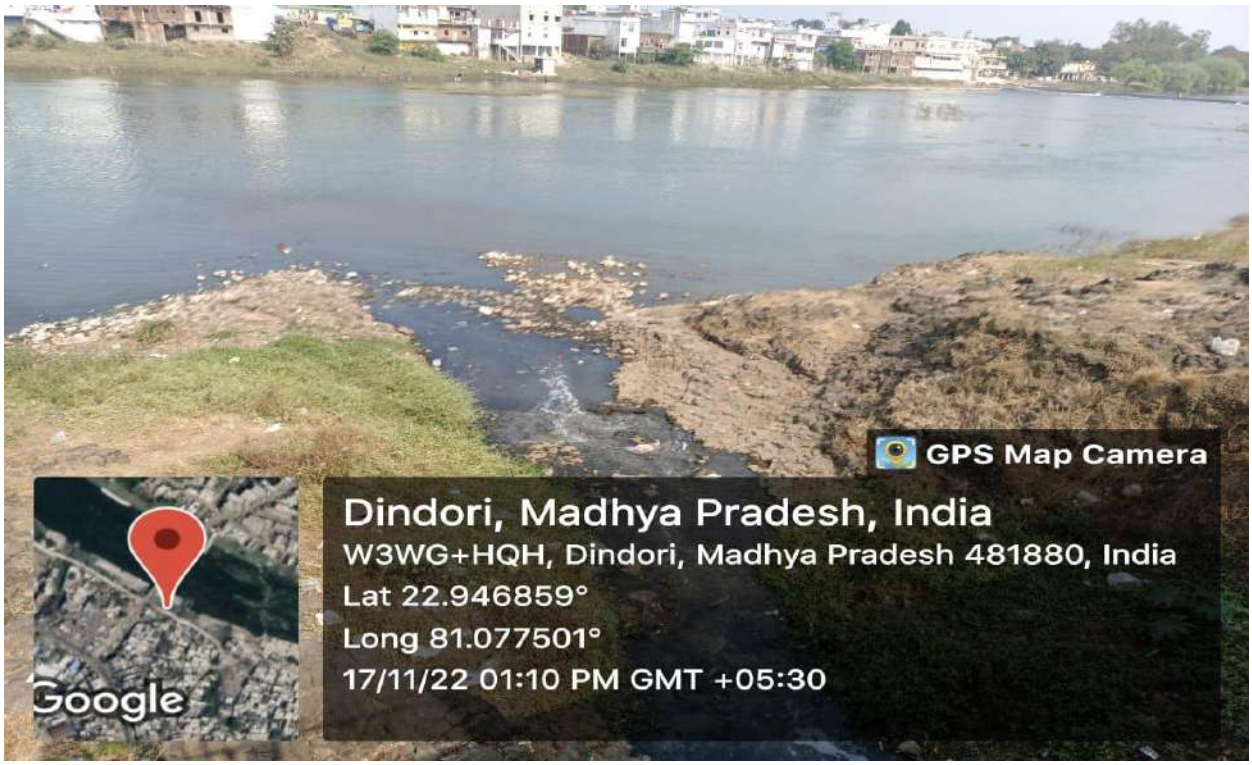
S. No.	Name of Member	Designation	Department	Signature
1	Mr. Ajay Yadav (IFS)	Member (Environment & Forest)	NVDA, Bhopal (M.P)	17/11/22
2	Mr. Deepak Ratnavat	Engineer in Chief	MPUDC, Bhopal (M.P)	17/11/22
3	Dr. H.V.C. Chary	Scientist – E	MoEF&CC, Bhopal (M.P)	GHVCchy
4	Dr. Yogendra Kumar Saxena	Scientist – C	CPCB, Bhopal (M.P)	17-11-2022
5	Mr. Balveer Raman	SDM	Dindori, Distt. – Dindori (M.P)	
6	Mr. Satendra Salvar	CMO	Nagar Parishad – Dindori (M.P)	
7	Mr. Sanjeev Kumar Mehra	RO	MPPCB – Shahdol (M.P)	17.11.2022



Discussion of Joint Committee Members about the petition with complainant on 17/11/2022

Meeting of Committee Members on 17/11/2022 with District Collector Dindori

visit of STP construction site to ascertain progress along with public representative



Ward No. 7-8 Nalla meeting with river Narmada as found during joint visit

Display board of RTWQMS installed by MPPCB related to river Narmada

Display board erected by ULB Dindori showing fine details in case of dumping garbage, plastic waste & open defecation etc.

RTWQMS site visit by joint committee on 17/11/2022

Joint Committee visit of Water filter plant operated by ULB Dindori

Joint Committee visit of Crematorium near River Narmada

Solid Waste Dumping Site of ULB Dindori at Rahangi Mal village.

D/s point of river Narmada

49

(True copy

2021-22

Regional office
MP Pollution Control Board Shahdol

City Domestic Nala Waste Water Quality Report During Year 21-22

Natural Nala Water Resource

			1	2	3	4	5	6	7	8	9	10	11	12			
	Description of Sampling Station		**Sanbara Nala Before Mixing River Narmada Dindori**												**Av.**	**Max.**	**Min.**
S.No.	**Characteristic**	**Unit**	**05.04.2021**	**04.05.2021**	**04.06.2021**	**02.07.2021**	**04.08.2021**	**05.09.2021**	**05.10.2021**	**05.11.2021**	**06.12.2021**	**06.01.2022**	**01.02.2022**	**04.03.2022**	-	-	-
1	Temperature	oC	29.5	29.1	28.8	28.8	28.5	28.8	29	28.2	23.8	23	24.8	25.6	-	-	-
2	Appearance		Slight turbid	Slight turbid	Slight turbid	Turbid	Turbid	Turbid	Turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	-	-	-
3	Colour	PCS	Colourless	Colourless	Colourless	Sl. Muddy	Muddy	Muddy	Sl.blackish	Lightish grey	Lightish grey	Colourless	Colourless	Lightish grey	-	-	-
4	Odour	T. No	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	-	-	-
5	pH	pH Unit	8.1	8.2	8.09	7.86	7.79	7.88	8.01	8.1	7.59	7.46	8.62	8.26	8.00	8.62	7.46
6	T. Solids	mg/1	378	410	437	539	615	526	415	398	434	351	401	389	441.1	615.0	351.0
7	D. Solids	mg/1	352	385	416	510	464	485	392	372	403	329	387	372	405.6	510.0	329.0
8	S. Solids	mg/1	26	25	21	29	51	41	23	26	31	22	14	17	27.2	51.0	14.0
9	Chloride	mg/1	84.97	89.9	73.6	64.4	59	63.3	80.81	78.8	69.48	75.97	59.98	63.52	72.0	89.9	59.0
10	B.O.D.	mg/1	16	28	14.8	12.6	10.6	17.1	16.4	22.8	20	16	18	20	17.7	28.0	10.6
11	C.O.D.	mg/1	62	48	62.4	57.6	45.5	57.6	73.6	80	60	100	60	67.2	64.5	100.0	45.5

Chemist

Jr. Scientist

Lab Incharge

50

Regional office
MP Pollution Control Board Shahdol
City Domestic Nala Waste Water Quality Report During Year 21-22

Natural Nala Water Resource

			1	2	3	4	5	6	7	8	9	10	11	12			
Description of Sampling Station :-			City Domestic Nala Near Samsan Ghat Dindori												Av.	Maxi.	Mini.
S.No.	Characteristic	Unit	05.04.2021	04.05.2021	04.06.2021	02.07.2021	04.08.2021	05.09.2021	05.10.2021	05.11.2021	06.12.2021	06.01.2022	01.02.2022	04.03.2022	-	-	-
1	Temperature	oC	28.2	28	28.6	28.6	28.5	28.2	29	28.2	23.8	23	24.8	25.4	-	-	-
2	Appearance		Slight turbid	Slight turbid	Slight turbid	Turbid	Turbid	Turbid	Turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	-	-	-
3	Colour	PCS	Colourless	Colourless	Colourless	Sl. Muddy	Muddy	Muddy	Sl.blackish	Sl.blackish	Sl.blackish	Lightish grey	Lightish grey	Sl.blackish	-	-	-
4	Odour	T. No	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	-	-	-
5	pH	pH Unit	8	7.8	8.02	7.9	7.8	7.84	7.95	8.08	7.97	7.85	8.65	8.34	8.02	8.65	7.80
6	T. Solids	mg/1	395	389	481	561	597	506	479	412	364	515	474	487	471.67	597.00	364.00
7	D. Solids	mg/1	387	366	455	528	549	469	453	389	328	488	452	461	443.75	549.00	328.00
8	S. Solids	mg/1	23	23	26	33	48	37	26	23	36	27	22	26	29.17	48.00	22.00
9	Chloride	mg/1	64.98	74.9	68.9	59.1	49.2	59.3	78.84	70.9	72.48	81.97	69.98	77.42	69.00	81.97	49.20
10	B.O.D.	mg/1	19	24	24	13	11	18.7	32	28	34	18	24	28	22.81	34.00	11.00
11	C.O.D.	mg/1	73	67.2	72.8	48	42.5	67.2	82.8	95	70	90	80	96	73.71	96.00	42.50

Chemist

Jr. Scientist

Lab Incharge

51

Dindori City

Regional office
MP Pollution Control Board Shahdol
City Domestic Nala Waste Water Quality Report During Year 21-22
Natural Nala Water Resource

			1	2	3	4	5	6	7	8	9	10	11	12			
Description of Sampling Station :-			**City Domestic Nala Ward No.7,8 Dindori**												**Av.**	**Max.**	**Min.**
S.No.	**Characteristic**	**Unit**	**05.04.2021**	**04.05.2021**	**04.06.2021**	**02.07.2021**	**04.08.2021**	**05.09.2021**	**05.10.2021**	**05.11.2021**	**06.12.2021**	**06.01.2022**	**01.02.2022**	**04.03.2022**	-	-	-
1	Temperature	oC	28	28.5	28.6	28.6	28.6	28	29.2	28	23.6	23.2	25	25.4	-	-	-
2	Appearance		Slight turbid	Slight turbid	Slight turbid	Turbid	Turbid	Turbid	Turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	-	-	-
3	Colour	PCS	Colourless	Colourless	Colourless	Sl. Muddy	Muddy	Muddy	Slblackish	Slblackish	Slblackish	Slblackish	Slblackish	Slblackish	-	-	-
4	Odour	T. No	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	Slunpleasant	-	-	-
5	pH	pH Unit	7.9	8	8.1	7.89	7.78	8.01	8.12	8.07	7.74	8.41	8.34	7.98	8.03	8.41	7.74
6	T. Solids	mg/1	422	415	513	595	620	497	510	461	412	715	726	512	533.17	726.00	412.00
7	D. Solids	mg/1	400	394	485	554	565	466	473	432	388	684	687	478	500.50	687.00	388.00
8	S. Solids	mg/1	22	21	28	41	55	31	37	29	24	31	39	34	32.67	55.00	21.00
9	Chloride	mg/1	84.97	79.9	78.8	68.9	54	69.2	68.99	63	63.98	79.97	89.97	93.3	74.58	93.30	54.00
10	B.O.D.	mg/1	20	22	32	14.8	12	16.2	20	20	28	22	26	24	21.42	32.00	12.00
11	C.O.D.	mg/1	61	57.6	88.4	62.4	55	76.8	73.6	75	60	120	90	86.4	75.52	120.00	55.00

Chemist

Jr. Scientist

Lab Incharge

52

Price copy

Regional office
MP Pollution Control Board Shahdol

City Domestic Nala Waste Water Quality Report During Year 21-22

Natural Nala Water Resource

Description of Sampling Station :- City Domestic Nala Near Abadhiya Lodge Dindori

	1	2	3	4	5	6	7	8	9	10	11	12			
S.No.	Characteristic	Unit	05.04.2021	04.05.2021	04.06.2021	02.07.2021	04.08.2021	05.09.2021	05.10.2021	05.11.2021	06.12.2021	06.01.2022	01.02.2022	04.03.2022	Av.	Maxi.	Mini.
1	Temperature	oC	28.5	28.2	28.8	28.8	28.5	28.5	29	28	23.8	23.2	25	25.6	-	-	-
2	Appearance		Slight turbid	Slight turbid	Slight turbid	Turbid	Turbid	Turbid	Turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	-	-	-
3	Colour	PCS	Colourless	Colourless	Colourless	Sl. Muddy	Muddy	Muddy	Sl.blackish	Lightish grey	Lightish grey	Colourless	Lightish grey	Lightish grey	-	-	-
4	Odour	T. No	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	Sl.unpleasant	-	-	-
5	pH	pH Unit	8.2	8.1	8.13	8.01	7.82	8.05	8	7.98	8.3	8.42	7.9	7.78	8.06	8.42	7.78
6	T. Solids	mg/1	405	427	398	497	571	487	421	391	372	518	457	389	444.42	571.00	372.00
7	D. Solids	mg/1	368	392	380	470	528	444	402	354	343	495	440	367	415.25	528.00	343.00
8	S. Solids	mg/1	37	35	18	27	43	43	19	37	29	23	17	22	29.17	43.00	17.00
9	Chloride	mg/1	74.98	84.9	64	59.1	64	71.2	72.93	80.8	69.48	71.97	74.97	69.48	71.48	84.90	59.10
10	B.O.D.	mg/1	16	24	18	12	14	15	24.4	26	22	24	25	18	19.87	26.00	12.00
11	C.O.D.	mg/1	64	67.2	62.4	52.8	60	67.2	64.4	85	50	130	80	76.8	71.65	130.00	50.00

Chemist

Jr. Scientist

Lab Incharge

53

Photo copy

Regional office
MP Pollution Control Board Shahdol
City Domestic Nala Waste Water Quality Report During Year 21-22

Natural nala Water Resource

			1	2	3	4	5	6	7	8	9	10	11	12			
Description of Sampling Station :-			City Domestic Nala Ward No.3 Dindori												Av.	Maxi.	Mini.
S.No.	Characteristic	Unit	05.04.2021	04.05.2021	04.06.2021	02.07.2021	04.08.2021	05.09.2021	05.10.2021	05.11.2021	06.12.2021	06.01.2022	01.02.2022	04.03.2022	-	-	-
1	Temperature	oC	29	28.7	28.8	28.8	28.6	29	29.2	28.2	23.6	23	25	25.8	-	-	-
2	Appearance		Slight turbid	Slight turbid	Slight turbid	Turbid	Turbid	Turbid	Turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	Slight turbid	-	-	-
3	Colour	PCS	Colourless	Colourless	Colourless	Sl. Muddy	Muddy	Muddy	Lightish grey	Lightish grey	Lightish grey	Colourless	Colourless	Lightish grey	-	-	-
4	Odour	T. No	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	SLunpleasant	-	-	-
5	pH	pH Unit	7.8	7.6	8.09	7.78	7.84	7.79	7.92	8.02	8.07	8.32	8.17	8.21	7.97	8.32	7.60
6	T. Solids	mg/1	353	368	407	513	563	469	397	403	392	481	532	436	442.83	563.00	353.00
7	D. Solids	mg/1	333	346	387	481	506	434	379	378	369	456	517	410	416.33	517.00	333.00
8	S. Solids	mg/1	20	22	20	32	57	35	18	25	23	25	15	26	26.50	57.00	15.00
9	Chloride	mg/1	59.98	64.9	73.9	68.9	54	63.3	70.96	68.9	64.8	81.97	99.96	73.45	70.42	99.96	54.00
10	B.O.D.	mg/1	14	18	20.4	10.2	11	11.4	22	19	18.4	17.2	26	16	16.97	26.00	10.20
11	C.O.D.	mg/1	57	57.6	46.8	48	50	57.6	73.6	80	40	80	90	96	64.72	96.00	40.00

Chemist

Jr. Scientist

Lab Incharge

Madhya Pradesh Urban Development Company Limited

(CIN No. U75110MP2015SGC034139)

(Department of Urban Development and Housing, Government of Madhya Pradesh)

Project Management Unit

No.PMU/ENGG/2017/ 2874 Bhopal, dated 30/12/2017

To:

M/s Chandra Nirman Pvt. Ltd.
Villa No.C-22/23, Maruti Lifestyle,
Opp. R K Mall,Kota Road,
Raipur – 492001(Chhattisgarh)

Attention: Mr. SaurabhAgrawal

Subject: Letter of Acceptance of contract for MPUDCL Tender No. 55 – Sewarage Project of Dindori in Dindori District in Madhya Pradesh.

Reference: Your bid dated 21-12-2017 for the MPUDCL Tender No. 55.

Dear Sir,

We are pleased to notify you that your bid dated 21-12-2017 for the execution of MPUDCL Tender No. 55 – Sewerage Project of Dindori in Dindori District in Madhya Pradesh has been accepted on behalf of MPUDC at your Bid rate for the capital cost (A) of Rs.22,05,00,000/-(Rupees Twenty Two Crore Five Lakh only), Operation and Maintenance Cost (B) of Rs. 5,53,42,728/- (Rupees Five Crore Fifty Three Lakh Forty Two Thousand Seven Hundred Twenty Eight Only), Power Consumption Cost (C) of Rs. 3,94,93,064/- (Three Crore Ninty Four Lakh Ninty Three Thousand Sixty Four Only)Thus, Total Cost (A+B+C) for the bid is Rs. 31,53,35,792/- (Rupees Thirty One Crore Fifty Three Lakh Thirty Five Thousand Seven Hundred Ninety Two only). You are requested to submit the following within 15 (Fifteen) days from the date of issue of this letter:

1. The performance security/ performance guarantee of Rs. 1,10,25,000/- (Rupees One Crore Ten Lakh Twenty Five Thousand Only) being 5% of the capital cost of the project, valid up to Three (03) month beyond the completion of Design Build Component.
2. Additional performance security of Rs. 60,91,000/- (Rupees Sixty Lakh Ninety One Thousand Only) in accordance with clause no. 22 of Bid Data Sheet.

Please note that

(i) the time allowed for carrying out the work as entered in the bid is Twenty Four months-Including rainy season.which shall be reckoned from the date of signing the Contract Agreement and

(ii) the performance security/ performance guarantee of Rs. 47,42,000/-(Rupees Forty Seven Lakh Forty Two Thousand Only) only being 5% of O & M and electrical cost, to be submitted before the completion of design built component valid up to 3 months beyond the end of O&M period.

(iii) The performance securities shall be in the shape of Term Deposit Receipt/ Bank Guaranteeof any nationalized / schedule commercial bank. (In the prescribed format in the Bid Document)

(iv) Signing the contract agreement shall be reckoned as intimation to commencement of work and no separateletter for commencement of work is required.

Rle yes
30/12/17
Engineer-in-Chief
MPUDC

"B", Arera Hills, Bhopal -462011 ☎ : +91-755-2763000, 01, 02 Fax : +91-755-2763066 Email: mpudcbpl@gmail.com
Regd. Office MPUDCL, Directorate of UAD, Paliwalbhawan, Shivaji Nagar, Bhopal, MP 462011

RM

A. SSI-IEM (Industrial Entrepreneurs Memorandum)- Certificate Uploaded in XGN on 16/05/2019 13:04:51 from IP No: 164.100.196.120
B. 114723-Nagar Palika Dindori (STP) hereby accepts the LEGAL responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

MPUDC, Bhopal

Endt. No. PMU/EWGC/2017/2815 Bhopal, dated 30/12/2017

Copy to:-

1. Managing Director, MPUDC/Commissioner, Urban Administration and Development, Paika Bhawan, Bhopal
2. Financial Controller, MPUDC, Bhopal
3. Consultant Finance and Accounts, MPUDC, Bhopal
4. Team Leader, PMC (WAPCOS)

30/12/17
Engineer-in-Chief
MPUDC

(R.K. Vyas)
Engineer-in-Chief
MPUDC, Bhopal
Govt. of M.P.

Madhya Pradesh Urban Development Company Limited
Urban Development and Housing Department
Project Management Unit
(CIN No. U75110MP2015SGC034139)
Second floor, AmarkantakBhawan, Near Press Complex, Bhopal-462016

(126)

No. PMU/VN/2021/ 506 **Bhopal Dated:** 19/01/2022.

To,

M/S Chandra NirmanPvt. Ltd.
Villa No.92 Maruti Life Style
Infront of R.K Mall
Kota Road Raipur (C.G)

Name of work:Tender No. 55 - Construction and design of sewer collection network and treatment system including Testing and commissioning of the work in Dindori, JabalpurDist, in M.P. Along with maintenance period of 10 years. **Sewerage Project of Dindori Distt. Dindori (M.P.) -Termination of Contract under caluse 27.2 (a), (c),(e),(f) of GCC**

Ref.:- 1. LOA No. PMU/ENGG/2017/2874 Bhopal, Dated 30.12.2017 (Dindori)
2. Agreemented Dated. 08.01.2018
3. Letter no. MPUDC/PMU/VN/2019/1881 Bhopal, Dated.13.03.2019
4. PM PIU Jabalpur letter no. 646/MPUDCL/2019 Date.18.12.2019
5. Letter no. PMU/VN/2020/1281 Bhopal, Dated.14.02.2020
6. PM PIU Jabalpur letter no. 143/MPUDCL/2021 Dated.06.02.2021
7. PM PIU Jabalpur letter no. 246/MPUDCL/2021 Date.15.03.2021
8. Letter no. PMU/WB/2021/3437 Bhopal, Dated.09.04.2021
9. Letter no.7112/MPUDC/PMU Bhopal, Dated.10.08.2021
10. Letter no.PMU/VN/2021/10183 Bhopal, Dated.16.11.2021 (Final notice for termination)
11. Letter no.PMU/VN/2021/10513 Bhopal, Dated.26.11.2021
12. Letter no.PMU/VN/2021/11538 Bhopal, Dated.27.12.2021

Take note of the letters/notices cited above vide which you were directed to show adequate progress of work in Dindori Sewerage Project. The Notification of Award (LOA) of the Sewerage Project of Dindori was issued to you on 30.12.2017. As per the original time schedule set out in the contract data for "Design and Build stage" you were bound to complete the work within a period of 24 months i.e. including rainy season up to 07.01.2020. However, you have failed to complete the work within the stipulated time. Consequently, as per Clause 14 of GCC of the contract,time for completion of Design and Build phase was extended till 31.03.2021 and thereafter till 31.12.2021 as per your request. Milestones were revised by MPUDC on your request in the month of March 2021 and thereafter in November 2021. However, you have again failed to achieve the revised milestones. The status of the project is as under:

Date of LOA	**30.12.2017**	**Date of Commencement**	**08.01.2018**
Duration of Contract	730 days	Schedule Date of Start	08.01.2018
		Schedule date of completion	07.01.2020
Time Extension	730 days (up to 3rd time extension)	3rd Time Extension	31.12.2021
Total duration of contract	1460 days		
Time Elapsed	1460 days	Percentage time elapsed	100%
Time remaining	0	Percentage time remaining	0
Physical Progress (Overall)	23%	Financial progress	15%

Scanned with CamScanner

Madhya Pradesh Urban Development Company Limited
Urban Development and Housing Department
Project Management Unit
(CIN No. U75110MP2015SGC034139)
Second floor, AmarkantakBhawan, Near Press Complex, Bhopal-462016

It is evident that the progress of works of all the above mentioned contracts is extremely slow and not rational w.r.t. time elapsed. Despite repeated instructions, reminders, review meetings and total cooperation extended by PIUs, PMU and PMC to address all of the issues, you have failed to demonstrate significant progress as per contract requirement and also failed to mobilize adequate resources thereby not fulfilling the contractual obligations.

Several notices along with notice for termination were issued by this office but you have failed to abide by the stipulated timeline provided for completion of design and build stage.

Please note that non achievement of milestone amounts to breach of contractual obligations, hence your contract is hereby terminated under Clause 27.2(a), (c),(e),(f) of GCC and appropriate action under Clause 15, Clause 24 read withClause 28 of GCC and Clause 28 of contract data will be taken by this office.

Please acknowledge the receipt of this letter.

(Deepak Ratnawat)
Engineer in Chief
MPUDC

Copy to: 507, dt. 19/01/2022,

1. PA to Managing Director, MPUDC for information.
2. DPD (T), MPUDC for information.
3. Project Manager PIU, Jabalpur with instruction to take action as per agreement and to take final measurement within 7 days before the contractor and prepare and submit balance BOQ to call tenders and takes action as per clause 280 of GCC.
4. T.L, PMC, Lexus, for information and instruction to take necessary action as directed to project manager and take final measurement and prepare the final bill submit the balance BOQ and prepare tender for balance work so that tender can be called up to 31st Jan 2022 please treat is urgent.

Engineer in Chief
MPUDC

मध्य प्रदेश अर्बन डेवलपमेंट कम्पनी लिमिटेड
पी.आई.यू. जबलपुर

पत्र व्यवहार कार्यालय जी-7, सिविल लाईन्स जबलपुर (म.प्र.) 482001
दूरभाष : 0761-4031411, E-mail : mpudc.pmu@gmail.com

पत्र क्र. 876 मपअ/डे.कं/लि/2021 जबलपुर, दिनांक 20/12/2021

Regd No. 3581 20/12/21

प्रति,

मुख्य अभियंता
परियोजना प्रबंधन इकाई
मध्य प्रदेश अर्बन डेवलपमेंट कंपनी भोपाल
अमरकंटक भवन भोपाल (म.प्र.)।

विषय **माननीय विधायक श्री ओंकार सिंह मरकाम की ध्यानाकर्षण सूचना दिनांक 20/12/2021 के संबंध में।**

संदर्भ आपका पत्र क्र 4394/क्षेका/प्रनिबो/शहडोल/2021 शहडोल, दिनांक 20/12/2021

द्वितीय नगर पालिका में सीवरेज ट्रीटमेंट प्लांट योजना का कार्य मध्य प्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड द्वारा विशेष निधि के अंतर्गत रू 22.05 करोड की निविदाये आमंत्रित कर कार्यादेश दिनांक 30.12.2017 को मेसर्स वट निर्माण रायपुर को दिया गया था। कार्य हेतु निर्धारित अवधि 24 माह जनवरी 2020 में पूर्ण हो चुकी है। वर्तमान में समयवृद्धि दिसम्बर 2021 तक प्रदान की गई है।

मेसर्स वट्ट निर्माण रायपुर द्वारा कार्य अत्यंत धीमी गति से किया जा रहा है। जिसके संबंध में पी.आई.यू. द्वारा समय-समय पर अनुबंधानुसार कार्यवाही किये जाने हेतु ठेकेदार की ओर लेख किया गया है। वर्तमान में मध्य प्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड मुख्यालय द्वारा कार्य के टर्मिनेशन हेतु नोटिस क्र 7112/MPUDC/PMU/ दिनांक 10/08/2021 को दिया गया था।

कार्य हेतु मध्य प्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड कंपनी द्वारा कार्य की गुणवत्ता सुनिश्चित किये जाने हेतु प्रोजेक्ट मैनेजमेंट कन्सल्टेंट नियुक्त किया गया है। प्रोजेक्ट मैनेजमेंट कन्सल्टेंट द्वारा गुणवत्ता एवं माप के सत्यापन के पश्चात भुगतान की कार्यवाही की जाती है।

मेसर्स वट निर्माण रायपुर द्वारा कार्य में अपेक्षित प्रगति नहीं की गयी। जिस कारण प्रमुख अभियंता कार्यालय के पत्र क्र-10183/भोपाल दिनांक-18/11/2021 के द्वारा ठेकेदार को एक माह अवधि का **Final Notice for Termination** दिया गया है।

वर्तमान में भौतिक प्रगति 18.00% एवं वित्तीय प्रगति 13.4% है। योजना क्रियान्वयन में विलंब के निम्न कारण है। 1 योजना अंतर्गत घटकों के निर्माण कार्य के लिए भूमि आवंटन में विलंब। 2 कोविड-19 महामारी के कारण। 3 अतिवृष्टि के कारण। 4 ठेकेदार द्वारा पर्याप्त निर्माण सामग्री की पूर्ति न करने व धीमी गति से काम करने के कारण। कार्य पूर्ण करने संभावित तिथी- 30 जून 2022 है।

परियोजना प्रबंधक
मध्य प्रदेश अर्बन डेवलपमेंट कंपनी लिमिटेड
पी.आई.यू. जबलपुर (म.प्र.)

प्रतिलिपि (1) क्षेत्रीय अधिकारी, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, शहडोल (म.प्र.)।
(2) मुख्य नगर पालिका अधिकारी, नगर पालिका शिवपुरी की ओर सूचनार्थ।

Madhya Pradesh Urban Development Company Limited

Urban Development and Housing Department
Project Management Unit
(CIN No. U75110MP2015SGC034139)

No. PMU/ENGG/2022/ 4743 Bhopal, dated 31 /05/2022

To:

M/s J M Ramani & Co.
406, Gokulam Arcade,
Sarthana,Jakatnaka
Surat– 395006 (Gujrat)

Attention: Mr. Jignesh Kumar M Ramani Email : jigneshmramani@gmail.com
Mob: (O) + 91 8849655218

Subject: Letter of Acceptance of contract for Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

Reference: Your bid dated 04th April, 2022 for the Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

Dear Sir,

We are pleased to notify you that your bid dated 04/04/2022 for the execution of "Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh" has been accepted on behalf of MPUDC at your Bid rate for the capital cost (A) of Rs.**22,23,40,143/-**(Rupees Twenty Two Crore, Twenty Three Lakhs, Forty Thousand, One Hundred and Forty Three only), Operation and Maintenance Cost (B) of Rs. **7,55,00,000/-** (Rupees Seven Crore and Fifty Five Lakh only) and Power Consumption Cost (C) of Rs. **2,40,45,287/-** (Two Crore, Forty Lakh, Forty Five Thousand, Two Hundred and Eighty Seven only) Thus, Total Cost (A+B+C) for the bid is **Rs. 32,18,85,430/-** (Rupees Thirty Two Crore, Eighteen Lakh, Eighty Five Thousand, Four Hundred and Thirty only). You are requested to submit the following within 15 (Fifteen) days from the date of issue of this letter:

1. The performance security/ performance guarantee of **Rs. 66,70,204/-** (Rupees Sixty Six Lakh, Seventy Thousand, Two Hundred and Four only) being 3% of the capital cost of the project valid up to Valid Contract Period Plus three months in accordance with clause no. 22 of Bid Data Sheet.
2. Additional performance security of Rs. **1,93,76,077/-** (Rupees One Crore, Ninety Three Lakh Seventy Six Thousand and Seventy Seven only) valid up to Valid Contract Period Plus three months in accordance with clause no. 22 of Bid Data Sheet.

Please note that

(i) The time allowed for carrying out the work as entered in the bid is **Fifteen months** including rainy season, which shall be reckoned from the date of signing the Contract Agreement and

(ii) The performance security/ performance guarantee of **Rs. 29,86,359/-**(Rupees Twenty Nine Lakh Eighty Six Thousand Three Hundred and Fifty Nine only) only being 3% of O & M and electrical cost, to be submitted before the completion of design built component valid up to 3 months beyond the end of O&M period.

(iii) The performance securities shall be in the shape of Term Deposit Receipt/ Bank Guarantee of any nationalized / schedule commercial bank. (In the prescribed format in the Bid Document)

(iv) Signing the contract agreement shall be reckoned as intimation to commencement of work and no separate letter for commencement of work is required.

(Deepak Ratnawat)
Engineer-in-Chief
MPUDC

Endt.No. **PMU/ENGG/2022/** 4744 **Bhopal, dated** 31 /05/2022

Copy to:-

1. Managing Director, MPUDC & Commissioner, Urban Administration and Development, Palika Bhawan, Bhopal for information please.
2. Additional Managing Director, MPUDC for information please.
3. Finance Controller, MPUDC for information

Engineer-in-Chief
MPUDC

Amarkantak Bhavan, Indra Press Complex Zone – 1 M P Nagar Bhopal -462011☎ : 91+755-2763060, 61, 62
Fax : 91+755-2763868 Email: mpusipbpl@gmail.com

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 606/2018

(In respect of State of Madhya Pradesh)

In re: **Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues**

(Arising out of directions of the Hon'ble Supreme Court in W.P. No. 888/1996 and W.P. No. 375/2012)

Date of hearing: 10.11.2022

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

Present: Shri Iqbal Singh Bains, Chief Secretary, Madhya Pradesh
Shri Aniruddha Mukherjee, Ex. Principal Secretary, Environment
Shri Gulshan Bamra, Principal Secretary, Environment
Shri Bharat Yadav. Commissioner, Directorate of Urban Administration and Development
Shri Gaurav Benal, Additional Commissioner, Directorate of Urban Administration and Development
Shri Hans Kumar Jain, Chief Engineer, Directorate of Urban Administration and Development
Shri S P Jha, Director, Environment
Shri Neelesh Dubey, O.S.D., Urban Development and Housing

ORDER

The Issue – Monitoring of compliance of waste in terms of orders of Hon'ble Supreme Court dated 02.09.2014 and 22.02.2017

1. The issues of solid as well as liquid waste management are being monitored by this Tribunal as per orders of the Hon'ble Supreme Court

Conclusion

57. **We hope in the light of interaction with the Chief Secretary, the State of Madhya Pradesh will take further measures in the matter by innovative approach and stringent monitoring, ensuring that gaps in solid and liquid waste generation and treatment are bridged at the earliest, shortening the proposed timelines, adopting alternative/interim measures to the extent and wherever found viable**. Restoration plans need to be executed at the earliest simultaneously in all districts/cities/ towns/ villages in a time bound manner without further delay. Compliance be ensured by Chief Secretary.

58. As already observed, it will also be open to the State to plan raising of requisite funds from generators/contributors of waste or by any other legal means.

59. In our recent order dated 01.09.2022 in O.A No. 606/2018 (in respect of State of West Bengal), considering scale of compensation adopted in earlier cases including in OA No. 1002/2018, *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors.*, compensation was determined @ Rs. 2 Crore per MLD for untreated liquid waste and in OA No. 286/2022 for unprocessed legacy waste compensation was fixed @ Rs. 300 per MT to be utilized for restoration measures, including preventing discharge of untreated sewage and solid waste treatment/processing facilities, as per appropriate mechanism for planning and execution that may be evolved, within three months. Operative part of the said order is reproduced below:-

> **"Conclusion about quantum of compensation**
>
> *49. In the light of above and considering damage to the recipient environment, we hold that apart from ensuring compliance at the earliest, compensation has to be paid by the State for past violations. The amount of compensation is fixed @ Rs. 2 crore per MLD (at which rate compensation has been levied against Noida*

and DJB in OA No. 1002/2018, Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors, referred to in para 48 above for detailed reasons mentioned therein). As noted earlier, ***gap in generation and treatment in West Bengal, as per data furnished is 1490 MLD. Thus, under this head, liability of the State of West Bengal is to pay compensation of Rs. 2980 crores, rounded off to Rs. 3000 crore in view of continuing damage. For failure to process solid waste, unprocessed legacy waste being 1.20 crore MT, compensation is assessed @ Rs. 300 per MT (at which approximate rate compensation has been awarded in OA No. 386/2022 against Municipal Corporation, Ludhiana, for the reasons given therein). This works out to Rs. 366 crore but adding 134 crore for continuing addition of unprocessed waste @ 13469.19 TPD, the total amount is rounded off to Rs. 500 crore. Thus, final amount of compensation under the two heads (solid and liquid waste) is assessed at Rs. 3500 crores which may be deposited by the State of West Bengal in a separate ring-fenced account within two months, to be operated as per directions of the Chief Secretary and utilised*** *for restoration measures, including preventing discharge of untreated sewage and solid waste treatment/processing facilities, as per appropriate mechanism for planning and execution that may be evolved, within three months. If violations continue, liability to pay additional compensation may have to be considered. Compliance will be the responsibility of the Chief Secretary."*

Reasons for not levying compensation on State of MP

60. The Chief Secretary Madhya Pradesh fairly accepts that there is gap of about 1500 MLD in sewage generation and treatment. In normal circumstances, the State would be liable to pay compensation of Rs. 3000 crore at the scale of compensation fixed in other States. However, it is pointed out that in Madhya Pradesh, already more than Rs. 9000 crores stands allocated on the subject. There are ongoing sewerage projects for 465 MLD for which amount of Rs 2366 crore stands ring-fenced. Further, amount of Rs 7388 crore stands ring-fenced for sewage treatment facilities which is approved by State cabinet under the AMRUT 2.0 and SBM 2.0 schemes. Out of the said amount, Rs 4657 crore is the State share while Rs 2731 crore is Government of India's share, in a phased manner. It is submitted that even if GoI fails to comply with its commitment of Rs. 2731 crore, the State of Madhya Pradesh would abide by its commitment of Rs

4657 crore for the treatment of wastewater in a scientific manner. Thus, the State has made provision for Rs. 9688 crores in a ring-fenced manner for wastewater treatment. In these circumstances, there does not appear to be a case for levy of compensation but the State will be bound by this stand and allocation of funds and must make meaningful progress in the matter in next six months.

Assistance by State of MP to other States for executing work on Indore pattern

61. In view of apparently successful waste management model at Indore, we have suggested to the Chief Secretary, MP to offer assistance in training and capacity building to other States and the Chief Secretary has fairly agreed to offer such held by addressing a communication to Chief Secretaries of all States/UTs on the subject. He has further stated that in the State of Madhya Pradesh, MP Urban Development Company has been registered under the Companies Act in the year 2014 which caters to the process of giving contracts for handing waste which pattern may be considered by other States/UTs, if found viable.

Directions for further follow up

62. Further, six monthly progress reports with verifiable progress may be filed by the Chief Secretary with a copy to the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Copies thereof may be furnished to the NMCG, MoUD and CPCB and also be placed on the website of the State Government.

A copy of this order be forwarded for compliance to the Chief Secretary, Madhya Pradesh, Secretary, Ministry of Housing and Urban

Development, MoEF&CC, GoI, National Mission for Clean Ganga and CPCB by e-mail.

On report being filed with the Registrar General of this Tribunal, the same may be placed before the Bench, if found necessary.

If any grievance survives, it will be open to the aggrieved parties to take further remedies as per law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

November 10, 2022
Original Application No. 606/2018

1 Executive Summary

The objective of preparing a report for a sewerage project whose implementation will reduce pollution of the river Narmada and improve its water quality to the desired level. Objective of the report is:

- Identification of all point sources of pollution of the river in a city
- Assessment of pollution of the river Narmada affecting the stakeholders.
- Details of all systems to address the issue of pollution and achieve the objective of improvement of river water quality.
- Report would facilitate to prepare a workable or implementable plan.
- All possible hindrances such as from public resistance, siting of major industries, environment and social concerns

River Narmada is flowing from the town Dindori situated on the left bank, and has natural slope toward River Narmada and hence most of the rainwater and waste water which is generated in the town flows directly into the River Narmada. All the sewage generated in the town flows through the Kaccha and pacca open drains and discharged to different nallahs and ultimately joins the to the river Narmada. The overflow of septic tanks together with the grey water is disposed of in open drains and subsequently into open areas or depressions near the residential neighborhoods. In some cases, direct untreated raw sewage is also being let out in open drains.

Due to unorganized sewerage system; the waste water as well as storm water is conveyed through natural drains and secondary drainage system along the roads. The town is nearly devoid of properly sewerage system. Moreover, the wastewater of the entire town goes into the river Narmada. There has been large quantum of pollutant are also be added in the River Narmada due to floating population in the town during the different festivals in a year.

The present and projected population of the Dindori is as follows: -

TABLE 1: PRESENT AND PROJECTED POPULATION OF DINDORI

2011	2017	2018	2033	2048
21323	**24879**	**25526**	**37534**	**55191**

Floating Population of only 10000 per year as per ULB and other sources is considered due to weekly hats and mela. This population is considered for time specific, area specific and location specific

Currently about 1.6 MLD water is supplied in Dindori. The average water supply in Dindori after all transmission and distribution losses is around 1.36MLD. Ward No. 11, 12, 13, 14 and 15 of Old Dindori mainly depend on Hand pumps and during summers when the water level goes down, water is supplied to these wards by Water tankers of Nagar Parishad.

In ground sources town has 21 hand pumps and5 tube wells for both drinking and non drinking purposes. At present it is estimated that only 64 LPCD of water is being supplied in the town.

A. Any Sp... (Competent Authority) Uploaded in XGN on 19/01/2018 15:06:59 from IP No: 17...
B. 114723-Nag... responsibility
and undertakes that the furnished information is CORRECT & ACCURATE.

Dindori Municipal Council has prepared water supply augmentation scheme to augment water supply considering 135 LPCD. Water supply scheme having capacity 8.45 MLD is sanctioned by UADD Bhopal and at present it is under execution; about 75% of proposed work has been completed and it is expected that the commissioning will start by the end of November 2017.

In Dindori, about six nallas are bringing waste water from various locations and joining river Narmada.All the sewage generated in the town flows through the open drains and discharged to nallahs and ultimately to the river Narmada. The major source of sewage is from domestic, commercial and institutional areas within the town. The overflow of septic tanks together with the grey water is disposed of in open drains. As per water quality results received from Regional Laboratory, MP Pollution Control Board, Shahdol, and The BOD of the drain discharging sewage in to the River Narmada is ranging from 36 mg/l to 42 mg/l and of river Narmada ranges from 2.3mg/l at U/s of the town to 2.9 mg/lit at D/s of the town indicating the pollution load of Dindori town. Therefore, it is proposed to lay a systematic sewerage network with proper treatment plant in the town.

For Dindori town, as per topography, connectivity of lines, physical boundaries, ease of maintenance, Dindori town is proposed to cover by centralized sewerage system considering the topography of the town by way of forming the sewerage districts. Some areas which are in remote area are kept under sepatage management by providing the house hold toilets. The Sewage zone proposed are as follows:-

TABLE 2: SEWARAGE ZONES

Location (Zone)	Contributory Ward, Area, Population	Projected Population (Souls)			Projected DWF (MLD)			Remark
	Ward	2018	2033	2048	2018	2033	2048	
Zone-1	12,14 &15	842	1238	1820	0.09	0.13	0.2	Sewer net work
Zone-2	11,part 15	1927	2833	4166	0.21	0.31	0.45	Septage
Zone-3	11 (p) ,13,14 (p) &15	1627	2392	3517	0.18	0.26	0.38	Sewer net work
Zone-4	11 (p),12 (p) ,13 &14	1987	2921	4296	0.21	0.32	0.46	Sewer net work
Zone-5	1,2,3,4,5,6,7,8,9,10,11&12	16266	23918	35169	1.76	2.58	3.8	Sewer net work
Zone-6	1,2	2878	4232	6222	0.31	0.46	0.67	Sewer net work
TOTAL POPULATION AND MLD SEWAGE FLOW		25526	37534	55191	2.76	4.05	5.96	

Hence about 93% of the population is proposed for sewerage network and hardly 7% is proposed to be covered by Septage management.

Decentralised sewerage systems were not suggested as town is established in a dense form. On dated 01/07/2014 having discussion with Collector and Municipal authorities in the office of the collector, it was informed that there are no such lands within the town to provide Decentralised treatment systems. Only one government land near RTO office is available where waste water of whole town can be collected. Looking to the above fact site availability of land Mechanized

Any Spelling Mistakes in this Document is my responsibility
14723-Nagar Palika Parishad (Dindori) (482700) Uploaded in XGN on 19/01/2018 15:06:59 from IP No: 17
id undertakes that the furnished information is CORRECT

treatment system has been considered. After analyzing the cost comparisons in between all mechanized treatment systems, the SBR Technology (Sequential Batch Reactor) has been finalized.

Details of Proposed Sewerage System

Sewage Pumping Station:

Two sewage pumping stations of total capacity 6.40 MLD are required to collect waste water from the sewage zone 4 and 5 of the town Imlikutir area. After that sewage will be pumped to STP site near RTO office by Pumping main of 1.2 km of 300 mm Dia. DI Pipe.

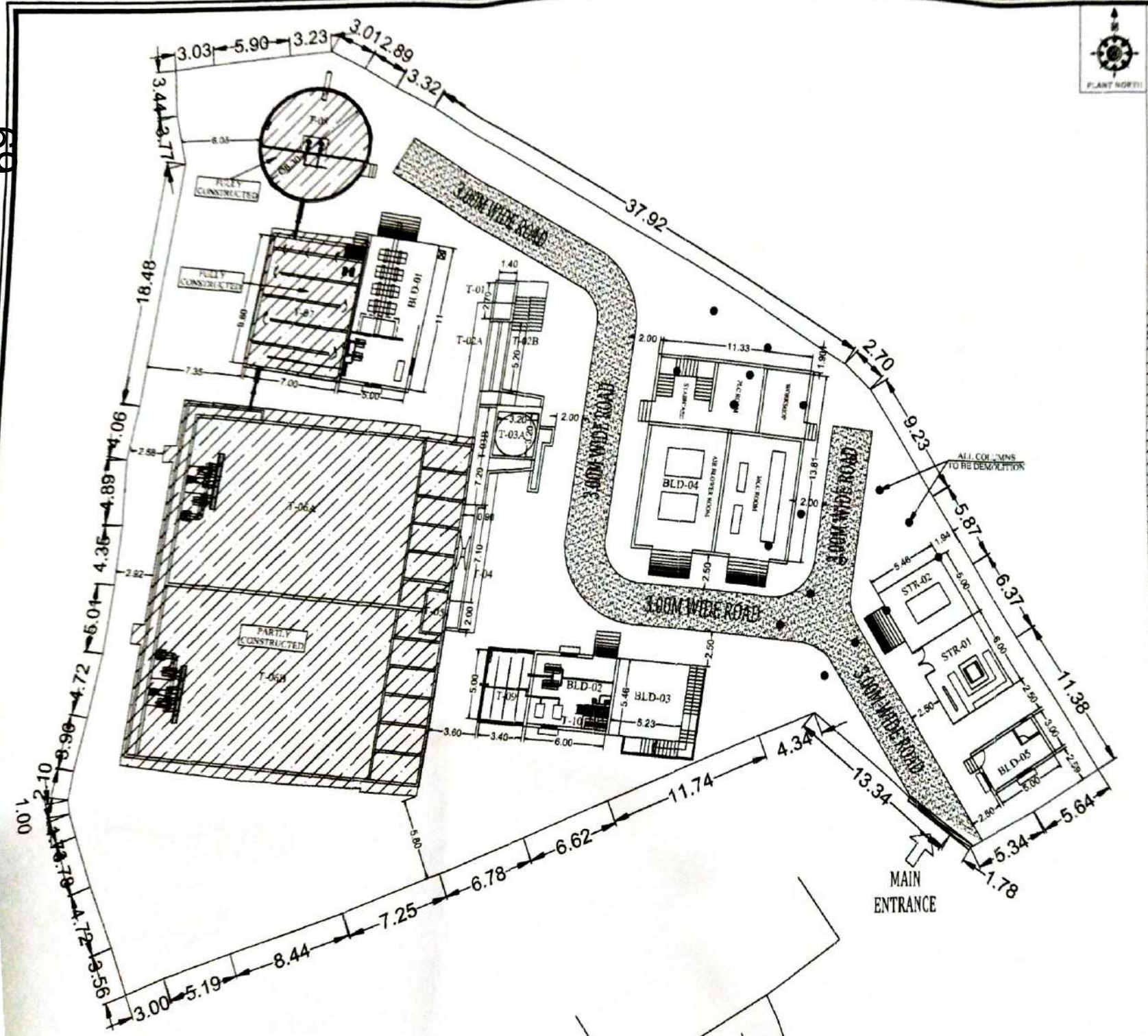
Sewage pumping stations are proposed to be constructed for 30 min. detention and average sewage flow for the ultimate year 2048. Pumping units are proposed to be installed for the sewage flow of intermediate design period of 2033 i.e. for 15 years.

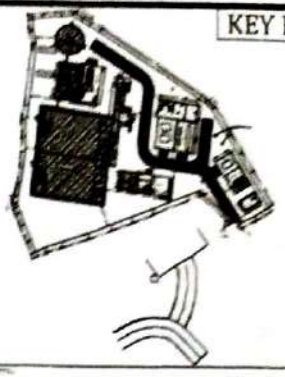
(A) Sewer network:
Total sewer new works of about 32 Km ranging from 150 mm dia. to 600 mm is proposed.

(C) Sewage Treatment Plant: One STP of 3.80 MLD is proposed on SBR technique near RTO office in Subkhar Ma. village.

The land proposed for Treatment Plant and Sewage Pumping stations has been identified after the joint discussion with officials of Tehsil and officials of Nagar Parishad. The available land for the STP is in Subkhar Ma.villagein NorthWest directionfrom the town. Total Government land available is around 2.4Hec (plot no.43/2, Village-Subkhar Ma., Halka- Subkhar Ma., RI-Dindori and Tehsil- Dindori). Land requirement for STP is approx. 2 Hec.

After treatment of sewage the treated sewage, as per effluent standards guide line issued byCentral Pollution Control Board New Delhi,is proposed to use for the sewage forming in nearby cultivated land. As per test report from different sewage samples (enclosed in annexure) it is observed that only domestic waste is generating in the town having BOD_3 value as 36 to 42mg/lit. While designing the STP, the effluent standards as per Central Pollution Control Board New Delhi, a value of BOD less than 10mg/lit, a value of TSS as 50 mg/lithas been considered. The quality of water of Narmada River at u/s and d/s of the town is tested by Regional Laboratory, M.P. Pollution Control Board, Shahdol. The test report is annexed with this report. The Estimated cost of the project is work out to be Rs. 2385.63 Lacs. The av. operation and maintenance cost of the scheme isRs. 69.90 Lacs per year.





NO.	DATE	PARTICULARS
R3	07-11-2022	REVISED AS PER PARTLY CONSTRUCTED UNITS BY PRIVATE AGENCY & CLIENT IN LAYOUT, BUILDING & ISSUED FOR APPROVAL
R2	01-09-2021	REVISED AS PER MPUDC COMMENTS, ISSUED FOR APPROVAL
R1	18-02-2021	REVISED AS PER SITE CONDITION, MPC, & ISSUED FOR APPROVAL

REVISION

CLIENT: MADHYA PRADESH URBAN DEVELOPMENT COMPANY LIMITED, MADHYA PRADESH

CONTRACTOR: M/s J. M. RAMANI & CO., SURAT

P.D.M.C.: LEXUS LTD.

PROJECT: DESIGNING, PROVIDING, CONSTRUCTING, ERECTING AND COMMISSIONING OF 3.84 MLD SEWAGE TREATMENT PLANT USING SEQUENTIAL BATCH REACTOR (SBR) PROCESS PLANT AT DINDORI (EXECUTION OF BALANCE WORKS)

PROJECT COMPONENT: 3.84 MLD STP AT DINDORI

TITLE: LAYOUT PLAN WITHOUT CONTOUR

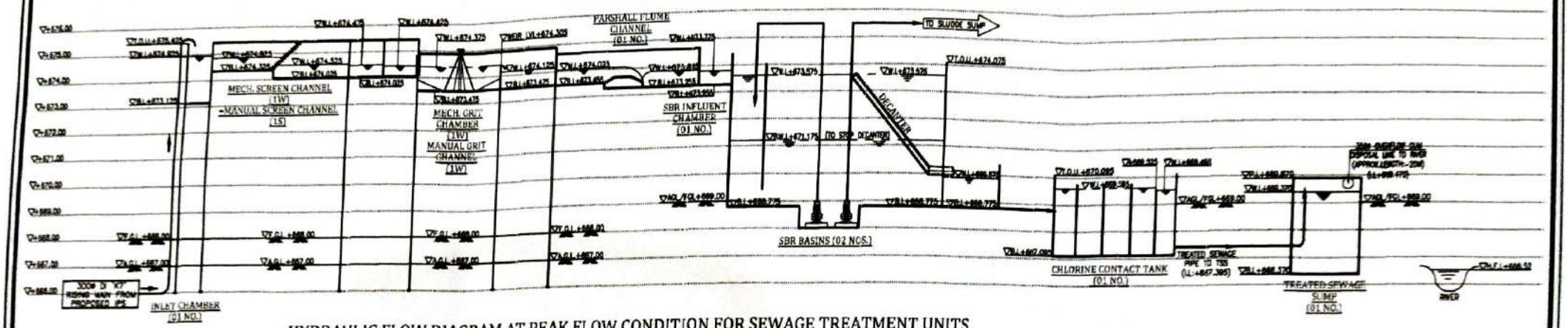
PROJECT NO	DATE	DRW BY	SCALE
ACE22-39	07-11-2021	GUP	1:1
DRAWING NO	REVISION	DRG. SIZE	CHECKED BY	COMPUTER DATA
39 - 01 - 02	R-3	A2	HVP	ACE22-39-01-02

ACCUMEN CONSULTING ENGINEERS
C/345, SUMEL 7 BUSINESS PARK,
SONI NI CHAL, NATIONAL HIGHWAY,
AHMEDABAD-382350
TELE NO. : +91 886-672-4648
EMAIL ID : accumen2017@gmail.com

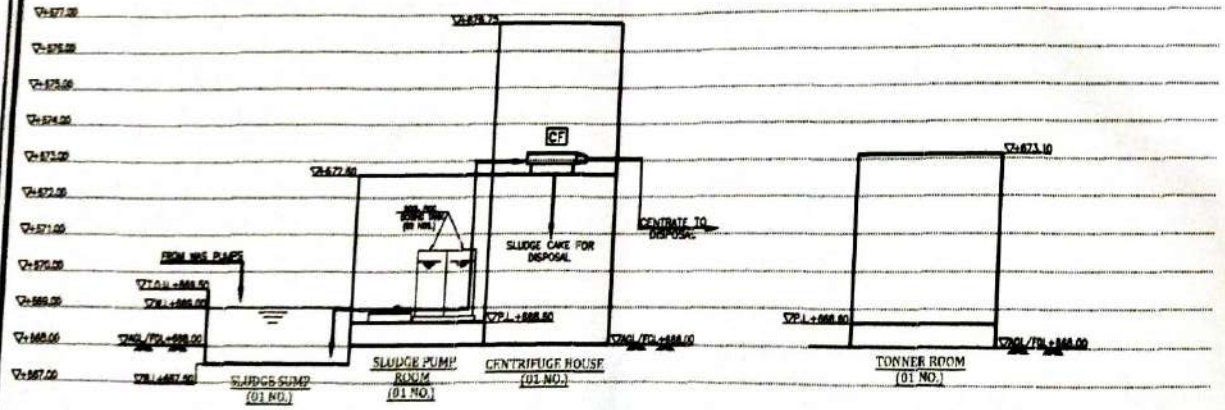
ABBREVIATION	
[illegible]	[illegible]

GENERAL NOTES

[illegible]



HYDRAULIC FLOW DIAGRAM AT PEAK FLOW CONDITION FOR SEWAGE TREATMENT UNITS



HYDRAULIC FLOW DIAGRAM FOR SLUDGE PROCESSING UNITS

NO.	DATE	PARTICULARS
R3	07-11-2022	REVISED AS PER PARTLY CONSTRUCTED UNITS BY PREVIOUS AGENCY & CHANGE IN LEVELS, BOUNDARY & ISSUED FOR APPROVAL
R2	01-09-2021	REVISED AS PER MPUDC, COMMENTS LETTER DTD 24.02.21 & ISSUED FOR APPROVAL
R1	18-02-2021	REVISED AS PER STL CONDITION, IFC & ISSUED FOR APPROVAL

REVISION

CLIENT :	MADHYA PRADESH URBAN DEVELOPMENT COMPANY LIMITED, MADHYA PRADESH
CONTRACTOR :	M/s J. N. RAMANI & CO., SURAT
P.D.M.C :	LEXUS LTD.
PROJECT :	DESIGNING, PROVIDING, CONSTRUCTING, ERECTING AND COMMISSIONING OF 3.84 MLD SEWAGE TREATMENT PLANT USING SEQUENTIAL BATCH REACTOR (SBR) PROCESS PLANT AT DINDORI (EXECUTION OF BALANCE WORKS)
PROJECT COMPONENT :	3.84 MLD STP AT DINDORI
TITLE:	HYDRAULIC FLOW DIAGRAM

PROJECT NO	DATE	DRW BY	SCALE
ACh22-39	07-11-2021	GHP	N.T.S
DRAWING NO	REVISION	DRG. SIZE	CHECKED BY	COMPUTER DATA
39 - 02 - 01	R-3	A2	HVP	ACE22-39-02-01

ACCUMEN CONSULTING ENGINEERS
C/345, SUMEL 7 BUSINESS PARK,
SONI NI CHAL, NATIONAL HIGHWAY-8,
AHMEDABAD-382350
TELE NO. : +91 886-672-4646
EMAIL ID : accumen2017@gmail.com

5 PROJECT COST

5.1 PROJECT TASKS AND COSTS

The sewer projects have mainly two components i.e. Sewer network and sewage treatment plant. It is mentioned here that the rate of the sewer Pipes has been adopted as per the PHED SOR 2016, for rising main and civil works of pipe network UADD SOR for 2012 has been adopted. The rates of the sewage treatment plant and equipment's have been adopted as per current market rates. It is pertinent to mention that recently offers received for the different sewer works are nearer to the tendered cost of the project. This is a general practice which has been adopted in MPUDC, hence same rates are adopted for the estimating the cost of the project.

5.1.1 BASIS OF COST ESTIMATE

(a) Collection System (DWC): PHED SOR for Year 2016

(b) Rising Main (DI pipes): UADD SOR for Year 2012

(c) Sewage Pumping Station Electro-Mechanical Works: Based on the market rates for similar works, the cost of Electro-Mechanical Works for Intermediate SPS works out to Rs. 20000 per KW and for Terminal SPS it works out to Rs. 25000 per KW.

(e) Sewage Treatment Plant: The cost of sewage Treatment plant based on the existing market rate has been considered as Rs. 80 Lakh per mld.

5.1.2 Brief descriptions of the proposed work and cost estimates

The brief descriptions of the proposed main component of the Sewer scheme as follows: -

TABLE 36: PROPOSED WORKS

SEWERAGE SCHEME FOR DINDORI TOWN			
PROJECT COST			
Sr. No.	Description of Tasks	Cost (Rs)	Cost (Rs in Lakhs)
1	**Bill 1 : Survey and Investigations**		
	Total	537700.00	**5.38**
2	**Bill 2 : Development and Establishment of Grievance Redress System**		
	Total	3996015.00	**39.96**
3	**Bill no :3- Sewer Network,Manholes and House Connections**		
	Total	150795957.60	**1507.96**
4	**Bill No. 4: Flushing arrangement**		
	Total	5358250.00	**53.58**
5	**Bill NO. 5 : Raw Sewage Pumping Stations (SPS)**		
	Total	8877275.00	**88.77**
6	**Bill No. 6: Sewage Treatment Plant**		
	Total	31891826.00	**318.92**
7	**Bill No. 6: PUMPING AND ELECTRO-MECHANICAL EQUIPMENT AND ELECTRIFIATION**		
	Total	8668424.00	**86.68**
8	**Septage Management**	2221950.00	**22.22**
9	**Estimates for the interceptor tanks**	7986518.70	**79.87**
10	**Design Rate**		
	Total	2623559.07	**26.24**
11	Statutory payments to State Highway crossing.	3657208.00	36.57
12	Provision towards costs associated with environmental and social safeguards	5000000.00	50.00
	Net Cost Rs.	**231614683.4**	**2316.15**
	Add 3% Centage Charges Rs.	6948440.50	69.48
	Gross Cost Rs.	238563124	2385.63
13	**O & M for 10 Years**	**69930046**	**699.30**
	Total Cost for Approval in Rs.	**308493170**	**3084.93**

6 Operation & Maintenance

6.1 Capital Works

6.1.1 O&M for Capital Works Under

The average annual O&M cost of collection and conveyance inclusive SPS and treatment plant is given in below table.

TABLE 37 : OPERATION AND MAINTENANCE

Abstract Sheet

Sr. No.	Discription	Unit	Quantity	Rate	Amount
					Total / year
1)	**Establishment Charges**				
	Operator				
	Sub Pumping Station at MH:-151 (Zone-4)	No.	3	8500	306000.00
	Main Pumping Station at MH:-640 (Zone-5)	No.	3	8500	306000.00
	Pumping Station near inlet chamber of STP	No.	3	8500	306000.00
	Operator for STP				
	Sewage Treatment Plant	No.	3	8500	306000.00
	Lineman				
	Sub Pumping Station at MH:-151 (Zone-4)	No.	3	10000	360000.00
	Main Pumping Station at MH:-640 (Zone-5)	No.	3	10000	360000.00
	Pumping Station near inlet chamber of STP		3	10000	360000.00
	Lineman for STP				
	Sewage Treatment Plant	No.	3	10000	360000.00
	Sweeper/Daily Wage Labour	No.	12	7200	1036800.00
	Total				**3700800.00**
2)	Energy charges				949292
3)	Sewage analysis charges				10000
4)	Total annual M & R to civil work Rs.				899667
*	Total Operation Cost in Rs. For 1 year =(1+2+3+4)				**5559758.59**
	Total Operation Cost in Rs. For 1 year =(1+2+3+4)				5559758.59
	Total Operation Cost in Rs. For 2 year				5837746.52

Uploaded in XGN on 19/01/2018 15:06:59 from IP No: 17
responsibility
dertakes that the furnished information is CORRECT & ACCURATE.

Total Operation Cost in Rs. For 3 year	6129633.85
Total Operation Cost in Rs. For 4 year	6436115.54
Total Operation Cost in Rs. For 5 year	6757921.32
Total Operation Cost in Rs. For 6 year	7095817.39
Total Operation Cost in Rs. For 7 year	7450608.25
Total Operation Cost in Rs. For 8 year	7823138.67
Total Operation Cost in Rs. For 9 year	8214295.60
Total Operation Cost in Rs. For 10 year	8625010.38
Therefore M & R cost for 10 years	***69930046***

6.1.2 Economics of Option

The income and expenditure statement attached with the DPR shows that the capability of user to pay user charges has been duly considered and it has emerged that it may not be advisable to levy user charges more than Rs 100/month/household. The Financial analysis is enclosed which indicates that there is likely to be a deficit of Rs 19 to 28 lakh per year in next ten year on maintaining the system. The State has decided to take up sewerage projects in all towns situated on the banks of Holy River Narmada, and this town is also one of them. Therefore in view of curbing the pollution through household sewage in river Narmada, The State has decided to provide grant that is required to cover the deficit of Operation and maintenance cost.

6.2 FINANCIAL VIABILITY AND SUSTAINABILITY

6.2.1 COST AND REVENUE

The income and expenditure statement is for the next 10 year is as follows:-

TABLE 38: INCOME AND EXPENDITURE STATEMENT

Any Sp... (1000) Uploaded in XGN on 19/01/2018 15:06:59 from IP No: 17... responsibility
114723-Nag... and undertakes that the furnished information is CORRECT & ACCURATE.

कार्यालय नगर परिषद डिण्डारी, जिला डिण्डौरी म.प्र.

E-mail.Id(cmodidori@mpurban.gov.in/cmodindorigmail.com

क्रं./न0प0/रा.शा./2019/1389 डिण्डौरी दिनांक 10-5-19

अनापत्ति प्रमाण पत्र

000

प्रमाणित किया जाता है कि नगर पालिका क्षेत्रांतर्गत वार्ड क्र. 01 शासकीय भूमि खसरा नंबर 41/1 की भूमि में मध्यप्रदेश अर्बन डव्लपमेन्ट कम्पनी द्वारा 3.8 एम.एल.डी–क्षमता का सीवरेज ट्रीटमेन्ट प्लांट का कार्य किया जाता है तो नगर पालिका डिण्डौरी को कोई आपत्ति नही है। तदाशय का अनापत्ति प्रमाण पत्र जारी किया जाता है।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

क्रं./न0प0/रा.शा /2019/1389A डिण्डौरी दिनांक 10-5-19

प्रतिलिपि :–

1 उपयंत्री म.प्र. अ.डे.कं. लि.पी.आई.यू. जबलपुर की ओर सूचनार्थ ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

of Gram Sabha Uploaded in XGN on 13/05/2019 12:40:09 from IP No: 27.62.173.230
23-Nagar Palika Dindo

Consent Order

Paryavaran Parisar, Bhopal
Tele : 0755-2466191, Fax

RED-MEDIUM | CTE-Fresh | CONSENT NO: *** | PCB ID : 114723

Inward No:99194 05/10/2019
NO: /MPPCB/SDL

Consent No:C-[illegible]

To,
Chief Municipal Officer
Nagar Palika Dindori (SewageTreatment Plant),
Tal & Dist : Dindori,
Madhya Pradesh - 481880

Subject: **Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981**

Ref: **Your Consent to Establish Application Receipt No. 835192 Dt. 03/07/2019 and last communication received on Dt. 03/09/2019**

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish valid up to **31/08/2024** for setting up of a sewage treatment plant at Nagar Palika Dindori and

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. **Location:** **K.No 41/1, Patwari Halka No 68, Vill: Subkhar Ma., Dindori, Tal & Dist : Dindori, Madhya Pradesh - 481880**

b. **The capital investment in Cr :** **Rs. 4.00 Cr**

c. **Product & Production Capacity:**

Activity	Applied Capacity
Sewage Treatment Plant (STP)	**3.80 MLD (Three Point Eight Zero MIllion Litre Per Day)**

Note:

1. This CTE is being issued on the basis of the panchnama uploaded on dated 3.9.19 and earlier by the MP Urban Development Co. Ltd.(MPUDC) that the proposed site of the STP is situated beyond 105 meters from the river Narmada and elevated by 3.7 meters from the HFL of the river. MPUDC shall be responsible that no pollution and nuisance what so ever shall be caused to the river or any other natural body due to establishment of the proposed STP. In such a situation MPUDC shall be liable for all the legal consequences, if any.

2. This CTE does not precludes the MPUDC and the CMO of Nagar Palika Dindori from obtaining permissions / licences / consents etc of any other departments and authorities and from complying with the orders of competent courts & tribunals concerned for which they shall be solely responsible . Incase of any violations, this CTE will be deemed to be withdrawn.

The consent (for operation) as required shall be granted to your STP after fulfillment of all the conditions mentioned below. For this purpose you shall have to make an application to this Board in the prescribed proforma **at least two months before the expected date of commissioning of STP**. The STP management shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures;-

* ***Conditions under Water Act***
* ***Conditions under Air Act***
* ***[illegible] tions***

e-Sign

e-Signed On 05/10/2019 00:57:59
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U2F552M71T

R.S. KORI
Member Secretary

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

114

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent generation shall be Nil, and the daily quantity of incoming sewage in STP shall not exceed **3.80 MLD.**

2. **Sewage Treatment** :- The STP management shall provide adequately designed sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform (MPN/100ml)	Not exceed	1000

For other parameters general standards of discharge as notified under EP Act 1986 and notified by MPPCB from time to time shall be applicable.

3. **The sewage shall be treated up to prescribed standards, properly disinfected and shall be reused for green belt devolvement/gardening/ agriculture in the areas which are away from the river Narmada so that treated sewage application does not cause any adverse impact of the riverine ecosystem and environment in general. A detailed plan shall be prepared and submitted within 2 months' time.**

4. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities and real time online flow measuring facilities shall be installed separately for recording the sewage inflow as well as outflow of treated sewage and data shall be submitted online through XGN monthly patrak/statements.

5. Any change in raw sewage quantity, treatment process etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. STP expansions, or treatment process modification which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the STP management shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. **Provision for Electric Power Failure-**
The STP management shall assure to the consent issuing authority that the STP management has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the STP management to maintain compliance with the terms and conditions of the Consent.

10. **Prohibition of By pass system of treatment facility-**
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

11. The STP management shall submit the information online through XGN in reference to compliance of consent conditions.

12. The sewage treatment plant shall have facility of Oil and Grease trap of adequate design capacity and Equalization Tank (equal to 12 hours average flow holding capacity).

13. **The sludge generated from STP shall be collected in environmentally safe manner and treated up to the norms so that it could be utilized as Manure. The STP management shall prepare a comprehensive plan for effective**

E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

collection, treatment and utilization of treated sludge and same shall be submitted to the Board prior to Consent to Operate.

112

14. **The STP management shall do extensive tree plantation in and around the STP Area and its premises.**
15. **The STP management shall install real-time online flow and quality measurement facilities at inlet & outlet of STP.**
16. **The STP management t shall provide fencing & lighting arrangement all around the premises of STP.**
18. **The STP management shall comply with all the conditions as notified vide GSR No. 1265(E) Dt. 13.10.2017.**
19. **The STP management shall install Outdoor HD Industrial grade IP(Internet Protocol) Cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 30 X with night vision facility and temper proof mechanism at suitable location to display all emission sources and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal for remote surveillance.**

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide adequate air pollution control arrangements for safe emission of foul gases and same shall be operated & maintained continuously.

2. Ambient air quality at the boundary of unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 $\mu g/m^3$ (PM10 $\mu g/m^3$ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 $\mu g/m^3$ (PM2.5 $\mu g/m^3$ 24 hrs. basis)
c. Sulphur Dioxide [SO_2] (24 hrs. Basis) - 80 $\mu g/m^3$
d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu g/m^3$
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu g/m^3$

3. The STP management shall take adequate measures for control of noise level generated from treatment process/activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The STP management shall make the necessary arrangements for control of the fugitive emission from any source of emission / section / activities.

5. The STP management shall ensure all necessary arrangements for control of odour nuisance from the treatment activities or process within premises

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. The STP management shall take effective steps for extensive tree plantation of the local tree species within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

GENERAL CONDITIONS:

1. The non hazardous solid waste generating in the STP premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The STP management shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc	Record should be maintained	Sold off to authorized vendor

2. The STP management shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent is transferable, in case of change of ownership/management and addresses of new Owner / partner / Directors / proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. The STP management shall install separate electric metering arrangement for running of all components of STP for effective treatment of sewage as per designed standards. The record of electricity consumption for running of STP shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The STP management shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent

9. The STP management shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. The STP management shall obtain membership of Emergency Response Center of the Board if needed.

11. Cleaning of any tank, vessel, reactor, pumping well, sump well etc. shall be done taking at most care of safety norms to avoid accidents.

12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act.

13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

14. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the STP management.

E-5, M[illegible]
Paryavaran Parisar, Bh[illegible] MP
Tele : 0755-246o191, Fax-[illegible]

111

Consent to Establish the STP as required under the Water (Prevention & Control of Pollution) Act,1974 & Air (Prevention & Control of Pollution) Act,1981 is granted subject to fulfillment of all the conditions mentioned above. For consent (for operation) applicant shall have to make an application to this Board through XGN at least two months before the date of commencement of the STP. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet of STP for the discharge of treated sewage/Waste water.

For and on behalf of
M.P. Pollution Control Board

(Member Secretary)

Sign

e-Signed On 05/10/2019 00:57:59
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # U2F552M71T

R.S. KORI
Member Secretary

कार्यालय नगर परिषद डिण्डौरी, जिला-डिण्डौरी, (म.प्र.)

	माह:- जनवरी दिनांक	स्थल वार्ड	विवरण
1	03-01-22	ईमलीकुटी वार्ड क्रमांक 01	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
2	04-01-22	भवानी चौक, वार्ड क्रमांक 02	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
3	05-01-22	शंकर घाट, वार्ड क्रमांक 07	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
4	06-01-22	डेमघाट, वार्ड क्रमांक 09	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
5	07-01-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
6	10-01-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
7	11-01-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
8	12-01-22	शांतिनगर फिल्टर प्लांट के पास, वार्ड क्रमांक 10	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
9	13-01-22	समनापुर तिराहा, वार्ड क्रमांक 12	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
10	17-01-22	गायत्री मंदिर, वार्ड क्रमांक 13	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
11	18-01-22	भगवान बिरसामुण्डा नगर वार्ड क्रमांक 14	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
12	19-01-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
13	20-01-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
14	21-01-22	आवास मोहल्ला, वार्ड क्रमांक 15	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
15	25-01-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	कचरा पृथकीकरण एवं मास्क ही है जिंदगी अभियान के अंतर्गत जनजागरूकता कार्यक्रम
	माह:- फरवरी		
1	01-02-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
2	02-02-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
3	03-02-22	शांतिनगर फिल्टर प्लांट के पास, वार्ड क्रमांक 10	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
4	04-02-22	समनापुर तिराहा, वार्ड क्रमांक 12	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
5	07-02-22	भगवान बिरसामुण्डा नगर वार्ड क्रमांक 14	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
6	08-02-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
7	11-02-22	आवास मोहल्ला, वार्ड क्रमांक 15	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
8	14-02-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान

क्र.	दिनांक	स्थल वार्ड	विवरण
9	17-02-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
10	18-02-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
11	22-02-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
12	23-02-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
13	24-02-22	शांतिनगर फिल्टर प्लांट के पास, वार्ड क्रमांक 10	डोर-टू-डोर कचरा पृथकीकरण जागरूकता अभियान
माहः- फरवरी			
1	01-02-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
2	02-02-22	गायत्री मंदिर, वार्ड क्रमांक 13	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
3	03-02-22	भगवान बिरसामुण्डा नगर वार्ड क्रमांक 14	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
4	04-02-22	ईमलीकुटी वार्ड क्रमांक 01	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
5	07-02-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
6	08-02-22	शंकर घाट, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
7	11-02-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
8	14-02-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
9	17-02-22	नर्मदा गंज, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
10	18-02-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
11	22-02-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
12	23-02-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
13	24-02-22	शांतिनगर फिल्टर प्लांट के पास, वार्ड क्रमांक 10	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
माहः- मार्च			
1	08-03-22	डेमघाट, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
2	09-03-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
3	10-03-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
4	11-03-22	ईमलीकुटी वार्ड क्रमांक 01	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
5	15-03-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान

क्र.	दिनांक	स्थल वार्ड	विवरण
6	16-03-22	शंकर घाट, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
7	23-03-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
8	24-03-22	आवास मोहल्ला, वार्ड क्रमांक 15	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
9	25-03-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
10	30-03-22	गायत्री मंदिर, वार्ड क्रमांक 13	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
11	31-03-22	भगवान बिरसामुण्डा नगर वार्ड क्रमांक 14	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
माह:- अप्रेल			
1	04-04-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
2	05-04-22	आवास मोहल्ला, वार्ड क्रमांक 15	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
3	06-04-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
4	07-04-22	ईमलीकुटी वार्ड क्रमांक 01	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
5	08-04-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
6	16-04-22	उत्कृष्ट मैदान से सी.व्ही कॉलेज होते हुये वापस उत्कृष्ट मैदान, लम्बाई- 10.8 कि.मी.	स्वच्छता मैराथन
7	26-04-22	गायत्री मंदिर, वार्ड क्रमांक 13	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
8	27-04-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
9	28-04-22	शंकर घाट, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
माह:- मई			
1	04-05-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
2	05-05-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
3	06-05-22	शांतिनगर फिल्टर प्लांट के पास, वार्ड क्रमांक 10	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
4	11-05-22	समनापुर तिराहा, वार्ड क्रमांक 12	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
5	12-05-22	भगवान बिरसामुण्डा नगर वार्ड क्रमांक 14	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
6	13-05-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
7	17-05-22	आवास मोहल्ला, वार्ड क्रमांक 15	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
8	18-05-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण

क्रं.	दिनांक	स्थल वार्ड	विवरण
9	19-05-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
10	20-05-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
11	24-05-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
12	25-05-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
13	26-05-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
14	31-05-22	नर्मदा गंज, वार्ड क्रमांक 09	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
माहः- जून			
1	04-06-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
2	05-06-22	आवास मोहल्ला, वार्ड क्रमांक 15	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
3	06-06-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
4	07-06-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
5	08-06-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
6	09-06-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
7	10-06-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
8	11-06-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
9	12-06-22	नर्मदा गंज, वार्ड क्रमांक 09	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
10	13-06-22	ईमलीकुटी वार्ड क्रमांक 01	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
11	14-06-22	भवानी चौक, वार्ड क्रमांक 02	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
12	15-06-22	शंकर घाट, वार्ड क्रमांक 07	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
13	16-06-22	डेमघाट, वार्ड क्रमांक 09	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
14	17-06-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	गीला- हरा, सूखा- नीला अभियान के तहत रहवासी क्षेत्रो का भ्रमण
माहः- जुलाई			
1	06-07-22	शंकर घाट, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
2	07-07-22	डेमघाट, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
3	08-07-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान

	दिनांक	स्थल वार्ड	विवरण
4	12-07-22	नर्मदा गंज, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
5	13-07-22	ईमलीकुटी वार्ड क्रमांक 01	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
6	14-07-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
7	15-07-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
8	20-07-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
9	21-07-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
10	22-07-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
11	26-07-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
12	27-07-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
13	28-07-22	आवास मोहल्ला, वार्ड क्रमांक 15	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
माहः- अगस्त			
1	01-08-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
2	02-08-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
3	03-08-22	आवास मोहल्ला, वार्ड क्रमांक 15	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
4	04-08-22	नर्मदा गंज, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
5	05-08-22	ईमलीकुटी वार्ड क्रमांक 01	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
6	17-08-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
7	12-08-22	रामं मंदिर के सामने, वार्ड क्रमांक 08	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
8	24-08-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
9	25-08-22	खनूजा कॉलोनी, वार्ड क्रमांक 06	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
10	26-08-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
माहः- सितम्बर			
1	06-09-22	नर्मदा गंज, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
2	07-09-22	ईमलीकुटी वार्ड क्रमांक 01	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
3	15-09-22	भवानी चौक, वार्ड क्रमांक 02	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान

क्र.	दिनांक	स्थल वार्ड	विवरण
4	16-09-22	शंकर घाट, वार्ड क्रमांक 07	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
5	10-09-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
6	20-09-22	आवास मोहल्ला, वार्ड क्रमांक 15	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
7	21-09-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
8	22-09-22	डेमघाट, वार्ड क्रमांक 09	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
9	23-09-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	डोर-टू-डोर कचरा पृथकीकरण एवं होम कम्पोस्टिंग जागरूकता अभियान
माह:- अक्टूबर			
1	10-10-22	नर्मदा गंज, वार्ड क्रमांक 09	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
2	11-10-22	मण्डला बस स्टेण्ड, वार्ड क्रमांक 11	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
3	12-10-22	राम मंदिर के सामने, वार्ड क्रमांक 08	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
4	19-10-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
5	20-10-22	भवानी चौक, वार्ड क्रमांक 02	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
6	21-10-22	शंकर घाट, वार्ड क्रमांक 07	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
7	27-10-22	डेमघाट, वार्ड क्रमांक 09	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
8	28-10-22	काली माता मंदिर के पास, सिविल लाईन वार्ड क्रमांक 03	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
माह:- नवम्बर			
1	09-11-22	गल्ला गोदाम मोहल्ला, वार्ड क्रमांक 05	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
2	14-11-22	आवास मोहल्ला, वार्ड क्रमांक 15	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
3	15-11-22	मस्जिद मोहल्ला, वार्ड क्रमांक 04	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम
4	16-11-22	जनपद स्कूल के पास, वार्ड क्रमांक 07	स्व सहायता समुहों का क्षमता वर्धन कार्यक्रम

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कचरा
अलग करो

सर्वेक्षण 2022
FIRE

हाय कम्यूनिटी
मिशन डिण्डोरी
नम्बर 1
स्वच्छ सर्वेक्षण 2022
नगर परिषद डिण्डोरी, जिला डिण्डोरी
2022/09/22 13:
E 81.2 N 22.9
Shot by Ram

स्वच्छ सर्वेक्षण
2022
विज्ञान त्रिपाठी
नम्बर 1

स्वच्छ भारत अभियान के तहत
जन जागरूकता
रैली का आयोजन
सर्वेक्षण
खुले में शौच,
गंदगी रोको।
मेरा हिण्डौरी साफ हो,
मेरा गाँव का तालाब हो।
स्वच्छ भारत अभियान के तहत
जन जागरूकता
रैली का आयोजन
मेरा हिण्डौरी साफ हो,
मेरा गाँव का तालाब हो।
खुले में शौच,
गंदगी रोको।

राज एक्सप्रेस दिनांक- 01-02-2022

कार्यालय नगर परिषद डिण्डौरी जिला डिण्डौरी (म.प्र.)
E-Mail- cmodidori@mpurban.gov.in Phone No.-07644-234524

क./न.प./स्व.भा.मि./2021-22/374 डिण्डौरी, दिनांक 28/01/2022

-: अधिसूचना :-

सर्व साधारण को सूचित किया जाता है कि नगर परिषद डिण्डौरी के समस्त 15 वार्डों में घर-घर से कचरा संग्रहण किया जा रहा है। नगर के सभी नागरिकों से अनुरोध है कि अपने घरों, दुकानों एवं प्रतिष्ठानों में कचरे का प्रथक्कीकरण कर गीले कचरे को हरे डस्टबिन में व सूखे कचरे को नीले डस्टबिन में एकत्र करें। सेनेटरी अपशिष्ट को कचरा वाहन में लगे थर्ड बाक्स में डालें तथा खतरनाक अपशिष्ट को कचरा वाहन में लगे चौथा बाक्स में अलग अलग ही डालें। घरों/दुकानों एवं प्रतिष्ठानों से निकलने वाले कचरे व निर्माण कार्य से निकलने वाले मलबे को सड़क पर डालने पर, जल संरचनाओं, तालाबों, नाली, नालों, मार्ग, खाली प्लांट आदि स्थानों पर कचरा न डालें तथा पालिथीन की थैलियों का उपयोग, कय, विकय या भंडारण करते पाये जाने पर संबंधितों के विरूद्ध अर्थदण्ड अधिरोपित किया जावेगा जो निम्नानुसार है -

क्र.	कार्यवांही विवरण	जुर्माना राशि	पुनरावृत्ति करने पर
1	निर्माण एवं विध्वंश कार्य से निकले वाले मलवे को खुले में डलने पर	500/-	1000/-
2	निकाय स्थित नाला, नाली, कुंयें, तालाब एवं अन्य जलस्त्रोत में कचरा डलने पर	100/-	200/-
3	डोर टू डोर कचरा कलेक्शन में गीले एवं सूखे कचरे को पृथक-पृथक नही देने पर	50/-	100/-
4	नगर में पॉलिथीन या प्लास्टिक की थैलियों का उपयोग, क्रय/विक्रय एवं भंडारण करते पाये जाने पर	500/-	1000/-
5	आवारा पशुओं को सड़क पर छेड़कर गंदगी करने पर एवं मार्ग पर घूमते पाये जाने पर	200/-	400/-
6	थोक कचरा उत्पादकों (25 किलो से अधिक) द्वारा कचरे का निष्पादन स्वयं नहीं करने पर प्रतिदिन	500/-	1000/-
7	व्यवसायिक दुकानों/संस्थानों द्वारा झाड़ू लगाने के उपरांत एकत्रित कचरे को दुकानों के आसपास कचरा फेंकने एवं गंदगी करने पर	100/-	200/-
8	सार्वजनिक स्थलों, रहवासी क्षेत्रों एवं व्यवसायिक क्षेत्रों, मुख्य मार्ग पर थूकने व गंदगी फेलाने पर	100/-	200/-
9	सार्वजनिक स्थलों एवं खुले में शौच व पेशाव करने पर	50/-	100/-
10	सफाई कर्मचारियों द्वारा झाड़ू लगाने के उपरांत एकत्रित कचरे को निकाय स्थित नाला, नाली, कुंयें, तालाब एवं अन्य जल स्त्रोत/खुले में डलने/फेंकने पर	500/-	1000/-
11	खुले में/नाले/नालियों में मल विसर्जन करने पर	250/-	500/-

क.	कार्यवाही विवरण	उपयोग शुल्क
1	डोर टू डोर कचरा एकत्रीकरण, संग्रहण एवं परिवहन हेतु (रहवासी क्षेत्र)	30 रू /- प्रतिमाह
2	डोर टू डोर कचरा एकत्रीकरण, संग्रहण एवं परिवहन हेतु(व्यवसायिक/औद्योगिक क्षेत्र)	60 रू /- प्रतिमाह

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

...और
...हराया

...कट पर 174 रन
...की।
...लगातार तीसरी
...कप्तान बाबर
...तकर पहले
...नकी टीम ने
...सात विकेट
...लि खान ने
...क 60 रन
...हले एक
...टीम ने
70 रन
68 रन
...बाद
...पर
...की।
...न्स
...ग
4
...

...की मध्यांतर तक 1-0 से आगे था इक्वेटोरियल गिनी को 3-1 से हराया।

नव भारत दिनांक- 01-02-2022

कार्यालय नगर परिषद डिण्डौरी, जिला–डिण्डौरी

E-Mail:-cmodidori@mpurban.gov.in Phone No.- 07644-234524

क /न प /स्व भा मि /2021-22/374 डिण्डौरी, दिनांक 28/01/2022

आंशिक सूचना

सर्वसाधारण को सूचित किया जाता है नगर परिषद डिण्डौरी के समस्त 15 वार्डों में घर-घर से कचरा संग्रहण किया जा रहा है। नगर के सभी नागरिकों से अनुरोध है कि अपने घरों, दुकानों एवं प्रतिष्ठानों में कचरे का पृथक्कीकरण कर गीले कचरे को हरे डस्टबीन में व सूखे कचरे को नीले डस्टबीन में एकत्र करें। सेनेटरी अपशिष्ट को कचरा वाहन में लगे धूसर बॉक्स में डालें नशा खतरनाक अपशिष्ट को कचरा वाहन में लगे बीच बॉक्स में अलग-अलग ही डालें। घरों / दुकानों एवं प्रतिष्ठानों से निकलने वाले कचरे व निर्माण कार्य से निकलने वाले मलबे को सड़क पर डालने पर, जल संरचनाओं, तालाबों, नाली, नालों, मार्ग खाली प्लाट आदि स्थानों पर कचरा ना डालें तथा पॉलिथीन की थैलियों का उपयोग, क्रय, विक्रय या भंडारण करते पाये जाने पर संबंधितों के विरूद्ध अर्थदण्ड अधिरोपित किया जावेगा जो निम्नानुसार है-

क	कार्यवाही विवरण	जुर्माना राशि	पुनरावृत्ति करने पर
1	निर्माण एवं विध्वंश कार्य से निकलने वाले मलबे को खुले में डालने पर	500/-	1000/-
2	निकाय स्थित नाला, नाली, कुए, तालाब एवं अन्य जल स्त्रोत में कचरा डालने पर	100/-	200/-
3	डोर टू डोर कचरा कलेक्शन में गीले एवं सूखे कचरे को पृथक-पृथक नही देने पर	50/-	100/-
4	नगर में पॉलिथीन या प्लास्टिक की थैलियों का उपयोग, क्रय / विक्रय एवं भंडारण करते पाये जाने पर	500/-	1000/-
5	आवारा पशुओं को सड़क पर छोड़कर गंदगी करने पर एवं मार्ग पर घूमते पाए जाने पर	200/-	400/-
6	थोक कचरा उत्पादकों (25 किलो से अधिक) द्वारा कचरे का निष्पादन स्वयं नहीं करने पर, प्रतिदिन।	500/-	1000/-
7	व्यवसायिक दुकानों / संस्थानों द्वारा झाड़ू लगाने के उपरान्त एकत्रित कचरे को दुकानों के आस पास कचरा फेकने एवं गंदगी करने पर	100/-	200/
8	सार्वजनिक स्थलों, रहवासी क्षेत्रों एवं व्यवसायिक क्षेत्रों, मुख्य मार्ग पर थूकने व गंदगी फैलाने पर	100/-	200/-
9	सार्वजनिक स्थलों एवं खुले में शौच व पेशाब करने पर	50/-	100/-
10	सफाई कर्मचारियों द्वारा झाड़ू लगाने के उपरान्त एकत्रित कचरे को निकाय स्थित नाला, नाली, कुए, तालाब एवं अन्य जल स्त्रोत / खुले में डालने / फेकने पर	500/-	1000/-
11	खुले में / नाले / नालियों में मृत विसर्जन करने पर	250/-	500/-

क.	कार्यवाही विवरण	उपयोग शुल्क
1.	डोर टू डोर कचरा एकत्रीकरण, संग्रहण एवं परिवहन हेतु (रहवासी क्षेत्र)	30/- प्रतिमाह
2.	डोर टू डोर कचरा एकत्रीकरण, संग्रहण एवं परिवहन हेतु (व्यवसायिक / औद्योगिक क्षेत्र)	60/- प्रतिमाह

मुख्य नगर पालिका अधिकारी, नगर परिषद डिण्डौरी

Phone No.
क्रमांक / एन.एच.ए

जिला सिव
अंतर्गत मोबिलिटि
है। जिसमें मोबिलि
स्तर पर 16 वाह
बी.एम.ओ. मोबि
www.mpt
1000/- शुल्क।
किये जा सकेंगे।।
स्वास्थ्य समिति,
दिनांक 07/02/2
सकेंगे। प्राप्त निवि
सफल निविदाका
बजे खोले जावेंगे
सेवाकर हेतु पंजी
निविदा
www.mp
स्वास्थ्य अधिक
समय में देखी ज

G-22063/2

नया नाम – आकांक्षा साहू पिता संतोष साहू शपथकर्ता
आकांक्षा साहू

हरि भूमि दिनांक - 26-11-2021

कार्यालय नगर परिषद डिण्डौरी जिला डिण्डौरी म.प्र.
क्र./न.प./स्व.भा.मि./2021–22/3165
डिण्डौरी दिनांक 24.11.2021

अधिसूचना

सर्वसाधारण को सूचित किया जाता है कि प्लास्टिक अपशिष्ट प्रबंधन नियम 2021 के अनुपालन में डिण्डौरी शहरमें 75 माईक्रोन से कम वाले प्लास्टिक बैग/प्लास्टिक उत्पाद व सिंगल यूज डिस्पोजेबल प्लास्टिक वस्तुयें प्लास्टिक कैरीबैग, फूड पैकेजिंग, प्लास्टिक फलावर पाट्स, बैनर, झण्डे, पैड बाल्स, कटलरी, प्लेट्स, कप, प्लास्टिक स्ट्रॉ, फार्कस, स्पून्स, पाउच, सैशे आदि तथा थर्माकोल से निर्मित सजावटी एवं अन्य सामान का भंडारण विक्रय, वितरण तथा उपयोग प्रतिबंधित है। उपर्युक्त सामग्री का, उपर्युक्तानुसार उपयोग करते पाये जाने पर दोषी व्यक्ति अथवा संस्था पर कार्यवाही करते हुये सामग्री जप्त किये जाने के साथ ही रूपये 250. जुर्माना अधिरोपित किया जायेगा।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला डिण्डौरी

with CamScanner

कार्यालय नगर परिषद डिण्डौरी, जिला-डिण्डौरी, (म.प्र.)

माह:- नवंबर 2021

क्रं.	रसीद क्रं.	दिनांक	जुर्माने / स्पॉट फाइन	प्राप्त राशि (In Rs)	जुर्माने का कारण
1	24/58	1/11/2022	स्पॉट फाइन	300	अमानक पॉलिथीन का विक्रय
2	24/59	1/11/2022	स्पॉट फाइन	50	अमानक पॉलिथीन का विक्रय
3	24/60	1/11/2022	स्पॉट फाइन	500	अमानक पॉलिथीन का विक्रय
योग:-				850	

माह:- दिसंबर 2021

1	24/58	12/8/2022	स्पॉट फाइन	300	अमानक पॉलिथीन का विक्रय
2	24/59	12/8/2022	स्पॉट फाइन	50	अमानक पॉलिथीन का विक्रय
3	24/60	12/8/2022	स्पॉट फाइन	250	अमानक पॉलिथीन का विक्रय
योग:-				600	

माह:- जनवरी 2022

1	25/04	1/11/2022	स्पॉट फाइन	300	अमानक पॉलिथीन का विक्रय
2	25/05	1/11/2022	स्पॉट फाइन	2000	अमानक पॉलिथीन का विक्रय
3	25/06	1/11/2022	स्पॉट फाइन	1000	अमानक पॉलिथीन का विक्रय
4	25/07	1/11/2022	स्पॉट फाइन	300	अमानक पॉलिथीन का विक्रय
5	25/08	1/11/2022	स्पॉट फाइन	300	अमानक पॉलिथीन का विक्रय
6	25/09	1/11/2022	स्पॉट फाइन	3000	अमानक पॉलिथीन का विक्रय
योग:-				6900	

माह:- जुलाई 2022

1	9/3	7/4/2022	स्पॉट फाइन	500	अमानक पॉलिथीन का विक्रय
2	9/4	7/4/2022	स्पॉट फाइन	2000	अमानक पॉलिथीन का विक्रय
3	9/5	7/4/2022	स्पॉट फाइन	1000	अमानक पॉलिथीन का विक्रय
4	9/6	7/4/2022	स्पॉट फाइन	1000	अमानक पॉलिथीन का विक्रय
5	9/7	7/4/2022	स्पॉट फाइन	1000	अमानक पॉलिथीन का विक्रय
6	9/8	7/4/2022	स्पॉट फाइन	2000	अमानक पॉलिथीन का विक्रय
7	9/9	7/4/2022	स्पॉट फाइन	2000	अमानक पॉलिथीन का विक्रय
8	9/10	7/4/2022	स्पॉट फाइन	1000	अमानक पॉलिथीन का विक्रय
योग:-				10500	

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

दिनांक 4/7/22

M.P.No. 1 Rule 7 and 19

नगर परिषद डिण्डौरी

Book No. 9 Sr. No. 03

सूचना : रसीदों पर दस्तखत व जारी करने के पैसे पाने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From ..... (illegible)

नाम देने वाले का

The sum of Rupees ..... (illegible)

मूल्य (अक्षरों में)

On account of ..... (illegible)

किस संबंध में

Rs. 500/-

Municipal Committee Dindori

9424777/94

CamScanner

101

दिनांक 4/7/22

M.P.No.1 Rule 7 and 19

नगर परिषद, डिण्डौरी

Book No. 9 No. 04

सूचना : रसीदों पर दस्तखत व जरिये सील के पास पास के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From नगद पुस्तक मार्ग

नाम देने वाले का

The sum of Rupees दो हजार रुपये

मूल्य (अक्षरों में)

On account of लाईसेंस जल / 4 4 405

किस संबंध में

Rs. 2000/-

Municipal Committee Dindori

102

दिनांक 4/7/22

M.P.No.1 Rule 7 and 19

नगर परिषद, डिण्डौरी

Book No. 9 Sr. No. 05

सूचना : रसीदों पर दस्तखत व [illegible] पाने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From [illegible]

नाम देने वाले का

The sum of Rupees [illegible]

मूल्य (अक्षरों में)

On account of [illegible]

किस संबंध में

Rs. 1000/-

Municipal Committee Dindori

103

दिनांक 4/7/22

M.P.No.1 Rule 7 and 19

नगर परिषद डिण्डौरी

Book No. 9 Sr. No. 06

सूचना : रसीदों पर दस्तखत व जरिये मुहर के वैकल्पिक के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत से पैसा दिया जाता है जरूरी हो।

Received From श्री मोहित सोनी अधिवक्ता

नाम देने वाले का

The sum of Rupees एक हजार रुपये मात्र

मूल्य (अक्षरों में)

On account of अधिवक्ता सनद

किस संवंध में

Rs. 1000/-

Municipal Committee Dindori

104

दिनांक 4/7/22

M.P.No.1 Rule 7 and 19

नगर परिषद, डिण्डौरी

Book No. 9 Sr. No 07

सूचना : रसीदों पर दस्तखत व जरिये सील के पैसा लेने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From [illegible]

नाम देने वाले का

The sum of Rupees [illegible]

मूल्य (अक्षरों में)

On account of [illegible]

किस संबंध में

Rs. 1000/-

Municipal Committee Dindori

105

दिनांक 4/7/22

M.P.No.1 Rule 7 and 19

नगर परिषद डिण्डौरी

Book No. 9

Sr. No. 08

सूचना : रसीदों पर दस्तखत व जहाँ सील के [illegible] के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From [illegible]

नाम देने वाले का

The sum of Rupees [illegible]

मूल्य (अक्षरों में)

On account of [illegible]

किस संबंध में

Rs. 2000/-

Municipal Committee Dindori

CamScanner

106

दिनांक 4/7/21

M.P.No.1 Rule 7 and 19

नगर परिषद, डिण्डौरी

Book No. 9 Sr. No. 09

सूचना : रसीदों पर दस्तखत व जरिये सील के पैसे लेने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From ...

नाम देने वाले का

The sum of Rupees ...

मूल्य (अक्षरों में)

On account of ...

किस संबंध में

Rs. 1000

Municipal Committee Dindori

CamScanner

दिनांक 4/7/22

M.P.No.1 Rule 7 and 19

नगर परिषद, डिण्डौरी

Book No. 9 Sr. No. 10

सूचना : रसीदों पर दस्तखत व जरिये सील के पैसे पाने के जायजे नहीं हैं और टैक्स कलेक्टर या कोई दूसरे महाशय के दस्तखत जिसे पैसा दिया जाता है जरूरी हो।

Received From ..... नाम देने वाले का

The sum of Rupees ..... मूल्य (अक्षरों में)

On account of ..... किस संबंध में

Rs. 1000

Municipal Committee Dindori

CamScanner

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.Id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती भोला सिंह जोगी

पिता/पति श्री .....

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे --------x------वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

CamScanner

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती राजेन्द्र तड़ागेसां

पिता/पति श्री रघुनाथ तड़ागेसां

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 30 x 37 --------x------वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

Sonali Badgainyan

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती दल्लू पंथो

पिता/पति श्री रतिराम सिंह

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 12 x 25 वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कंपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती रामेन्द्र उर्फ तिलाल्दू

पिता/पति श्री [illegible]

निवासी वार्ड क्रमांक 17 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 12, 20 --------x------वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती सन्तोष लाल

पिता/पति श्री सुखनू लाल नामदेव

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे --------x------वर्गफुट पर पक्का के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

सोनाली नामदेव

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती .....

पिता/पति श्री .....

निवासी वार्ड क्रमांक ..... डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे ~~26~~---x-~~21~~-वर्गफुट पर ~~दुकान~~..... के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कंपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

रसीद

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती गोपालदास

पिता/पति श्री गोपालदास शाहू

निवासी वार्ड क्रमांक ..... डिण्डौरी

विषय :— शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :— कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे --8----x-21------वर्गफुट पर तालाब.... के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः—

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती रेनाशंकर

पिता/पति श्री शंकर तिवारी

निवासी वार्ड क्रमांक 17 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बाबत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे --------X------वर्गफुट पर पक्का के रूप में अवैधानिक संरचना निर्मित की गयी हैं। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन हैं।

अतः सूचित कर निर्देशित किया जाता हैं कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

रोहित कुमार

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती अगूत सिंह

पिता/पति श्री कहर सिंह

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :— शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :— कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे --------x------वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः—

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती पंचम

पिता/पति श्री पन्नालाल पनिका

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :— शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :— कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे ~~35~~---x~~21~~---वर्गफुट पर मकान..... के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा इटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कंपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः—

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पंचम दास

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती पिन्टू

पिता/पति श्री मिठाई लाल पनिका

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 15 x 10 वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

सूचनार्थ

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती कंगाल सिंह

पिता/पति श्री प्रेम सिंह

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 30 x 22 वर्गफुट पर मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कंपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/ 511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती अशोक लाल .....

पिता/पति श्री [illegible] .....

निवासी वार्ड क्रमांक 07 ..... डिण्डौरी

विषय :— शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :— कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 15 x 12 वर्गफुट पर गोदाम शाप के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/ 511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः—

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

स0नि0
पांडेबाई

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती [illegible]

पिता/पति श्री [illegible]

निवासी वार्ड क्रमांक ...07..... डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे ---111---x---30---वर्गफुट पर [illegible] के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

निरंजन

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती निरंजन

पिता/पति श्री फूल सिंह पट्टा

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :— शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :— कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 17---x25-वर्गफुट पर कच्चा मकान के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः—

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

निरंजन

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती संतोष चक्रवर्ती

पिता/पति श्री दुर्गेश चक्रवर्ती

निवासी वार्ड क्रमांक 07 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 20---x-82-वर्गफुट पर के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कंपूर गढपाले)
मुख्य नगरपालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

डिण्डौरी दिनांक 23/02/2018

पृ0क्र0/न0प0/रा0शा0/2018/511A

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

दुर्गेश चक्रवर्ती

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती नगर पार्क कार्यालय/नर्मदा/कोमल राठौर

पिता/पति श्री .....

निवासी वार्ड क्रमांक 09 डिण्डौरी

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे 71----X----50 वर्गफुट पर पक्का ..... के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

डिण्डौरी दिनांक 23/02/2018

पृ0क्र0/न0प0/रा0शा0/2018/511A

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

शशि पाल

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला -डिण्डौरी (मध्यप्रदेश)

Email.id cmodidori@mpurban.gov.in/cmodindori@gmail.com

क्र0/न0प0/रा0शा0/2018/511 डिण्डौरी दिनांक 23/02/2018

प्रति,

श्री/श्रीमती फूलवती

पिता/पति श्री ~~रामेश्वर वर्मन~~

निवासी वार्ड क्रमांक 09 डिण्डौरी श्मशान भूमि में

विषय :– शासकीय भूमि नर्मदा किनारे डूब क्षेत्र में किये अवैधानिक निर्माण हटाए जाने बावत।

संदर्भ :– कलेक्टर महो0 जिला डिण्डौरी द्वारा समक्ष में प्रदाय निर्देश दिनांक 17.02.2018।

विषयांतर्गत संदर्भित निर्देशों के परिपालन में प्रशासनिक अमले के द्वारा किये गये सर्वेक्षण अनुसार आप द्वारा मरीन ड्राईव रोड के किनारे ~~1-1-1~~---x-~~10~~--वर्गफुट पर कच्चा..... के रूप में अवैधानिक संरचना निर्मित की गयी है। जो अधिनियम प्रावधान अनुसार धारा 223 के निमित्त नियम प्रावधानों का उल्लंघन है।

अतः सूचित कर निर्देशित किया जाता है कि आप सूचना प्राप्ति से 02 दिवस के अंदर अपना अवैधानिक कब्जा स्वयं हटाकर इस निकाय को सूचित करें। अन्यथा कि स्थिति में बिना किसी अन्य सूचना के नियमानुसार प्रशासनिक अमले के माध्यम से आपका अवैधानिक कब्जा हटाते हुए सामग्री राजसात कर ली जावेगी। जिसकी संपूर्ण जिम्मेदारी संबंधित जन की ही होगी।

(शशि कपूर गढपाले)
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

पृ0क्र0/न0प0/रा0शा0/2018/511A डिण्डौरी दिनांक 23/02/2018

प्रतिलिपिः–

1. कलेक्टर महोदय जिला डिण्डौरी की ओर सूचनार्थ संप्रेषित।
2. अनुविभागीय अधिकारी राजस्व/नजूल अधिकारी डिण्डौरी की ओर सूचनार्थ।
3. तहसीलदार जिला डिण्डौरी की ओर सूचनार्थ।
4. थाना प्रभारी जिला डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी
जिला-डिण्डौरी (म.प्र.)

Registered Illegal Mining Cases

DINDORI

S. No	Case Reg. Date.	Name and address of person Involved in Illegal Transport.	Seizure Details.	Registration No.	Mineral Seized.	Mineral Quantity	Deposited Penalty (Rs.)	Challan No.	Challan Date
				2021					
1	4/1/2021	Darwari Singh , Vill. Lalkhati	Vehicle/Tractor Trolly	MP52AA3037	Sand	2.000 - Cubic Meter	6250	08536230	11/01/2021
2	4/1/2021	Prayag Singh , Vill. Kodiya Dindori	Vehicle/Tractor Trolly	MP52AA3243	Sand	2.000 - Cubic Meter	6250	08536925	12/01/2021
3	26/2/2021	Pavan Dhurwey , Vill. Sunpuri	Vehicle/Tractor Trolly	MP52AA3679	Sand	3.000 - Cubic Meter	10000	08537418	12/03/2021
4	8/3/2021	Javed khan , Vill. Rusa Bajag	Vehicle/Tractor Trolly	MP52AA1254	Sand	3.000 - Cubic Meter	9375	085316443	27/03/2021
5	8/3/2021	Jahan begam , Vill. Sailwar Bajag	Vehicle/Tractor Trolly	WZTD414005	Sand	3.000 - Cubic Meter	9375	085315578	26/03/2021
6	8/3/2021	Ashik Ali , Rahtapakri Bajag	Vehicle/Tractor Trolly	MBNAJ28A	Sand	3.000 - Cubic Meter	9375	085315625	26/03/2021
7	8/3/2021	Gavle Singh , Vill. Sailwar Bajag Dindori	Vehicle/Tractor Trolly	MP52AA3629	Sand	3.000 - Cubic Meter	9375	085315592	26/03/2021
8	22/3/2021	Tikaram Maravi , Vill. Bilaikhar Bajag	Vehicle/Tractor Trolly	MP52AA3518	Sand	2.000 - Cubic Meter	6250	08531735	05/04/2021
9	15/4/2021	Sharda Singh , Vill. Majhiyakhar Tah Bajag Distt Dindori	Vehicle/Tractor Trolly	MBNAK48ACL	Sand	3.000 - Cubic Meter	9375	08538103	20/04/2021
10	19/5/2021	Uday Singh Netam , Vill. Majhiyakhar Tah Bajag Distt Dindori	Vehicle/Tractor Trolly	CG15DT6431	Sand	2.000 - Cubic Meter	6250	08536889	21/05/2021
11	8/6/2021	Khem Singh , Vill. Timkitola Tah Bajag Distt Dindori	Vehicle/Tractor Trolly	MBNGAAVKEM	Sand	3.000 - Cubic Meter	9375	08535029	11/06/2021

खनि अधिकारी
जिला डिण्डौरी (म.प्र.)

2022

12	3/8/2021	Brajesh Kumar , Vill. Likhni Bajag	Vehicle/Tractor Trolly	MP52AA3828	Sand	2.000 - Cubic Meter	6250	08531647	06/08/2021
13	30/9/2021	Kashiram Pandram , Vill. Sunhadar	Vehicle/Tractor Trolly	MP52AA4315	Sand	3.000 - Cubic Meter	9375	08538941	22/10/2021
14	5/10/2021	Santosh Singh , Vill. Gananguda	Vehicle/Tractor Trolly	MP52AA2437	Sand	3.000 - Cubic Meter	9375	08538419	21/10/2021
15	5/10/2021	Tameshwar , Vill Shobhapur	Vehicle/Tractor Trolly	MP52AA3415	Sand	3.000 - Cubic Meter	9375	08538263	21/10/2021
16	29/10/2021	Manoj kumar , Vill. Rahngi	Vehicle/Tractor Trolly	PY3029H135	Sand	2.000 - Cubic Meter	6250	0853998	03/11/2021
				2022					
1	31/1/2022	Ajay Yadav , Vill. Gannaguda Bajag	Vehicle/Tractor Trolly	MP52AA3424	Sand	3.000 - Cubic Meter	9375	001116	04/02/2022
2	15/2/2022	Santkuamr Parste , Vill. Likhani	Vehicle/Tractor Trolly	EZQ5G76057	Sand	3.000 - Cubic Meter	9375	006604	15/03/2022
3	14/3/2022	Narsh Yadav , Vill Butiya Tah Bajag Distt Dindori	Vehicle/Tractor Trolly	MP52AA2915	Sand	3.000 - Cubic Meter	9375	009425	25/03/2022
4	22/6/2022	Ashik Marawi , Vill. Patan Tah Bajag Distt Dindori	Vehicle/Tractor Trolly	MP52AA2262	Sand	3.000 - Cubic Meter	11250	0014511	29/06/2022
5	31/7/2022	Pushbahadur , Vill. Gannaguda Bajag	Vehicle/Tractor Trolly	MP52AA2135	Sand	8.000 - Cubic Meter	30000	004226	16/08/2022
6	23/8/2022	Deep Singh Pusham , Vill Bhusanda Bajag	Vehicle/Tractor Trolly	MP52AA3254	Sand	6.000 - Cubic Meter	22500	007582	26/08/2022

खनि अधिकारी
जिला डिण्डौरी (म.प्र.)

कार्यालय नगर परिषद डिण्डौरी जिला डिण्डौरी (म०प्र०)

क्र0/न0पा0/लो0नि0/2020/2170 डिण्डौरी ,दिनांक 20/10/2020

कार्यादेश पत्र

प्रति ,

अम्बे इंटरप्राइजेस
डिण्डौरी

विषय :– **वार्ड क्र0 10 में स्थित शांतिधाम एवं कब्रिस्तान में विभिन्न निर्माण कार्य हेतु कार्यादेश।**

कार्यादेश पत्र

एतद् द्वारा आपकी प्रस्तुत निविदा दिनांक 30.06.2020 द्वारा दर स्वीकृति पश्चात् आपको **"वार्ड क्र0 10 में स्थित शांतिधाम एवं कब्रिस्तान में विभिन्न निर्माण कार्य"** हेतु इस निकाय द्वारा अधिकृत किया जाता है । कार्य निर्धारित प्राक्कलन एवं मापदण्डो अनुसार किया जाना सुनिश्चित करे।

निर्माण के दौरान निम्नांकित मापदण्डो का पालन आवश्यक किया जावे।

1. फिल्टर मिडिया में ग्रेनुलर मेटिरयल/क्रस्ट स्टोन ड्रांइग अनुसार एवं तकनीकी स्पेशीफिकेशन अनुसार हो।
2. निकाय के पदाधिकारी/प्रभारी अधिकारी/अध्यक्ष/मुख्य नगर पालिका अधिकारी/उपयंत्री के निरीक्षण के दौरान दिये गये निर्देशों का पालन करना अनिवार्य होगा ।

कार्य के अंतिम देयक अनुमोदन कार्यपालन यंत्री नगरीय प्रशासन एवं विकाय जबलपुर द्वारा किया जावेगा ।

1	कार्य की लागत 7110862 लाख
2	मद –निकाय निधि
3	कार्य की निविदा दर न्यूनतम दर
4	अनुबंध दिनांक 14.10.2020
5	कार्य वार्ड क्र0 10 में स्थित शांतिधाम एवं कब्रिस्तान में विभिन्न निर्माण कार्य
6	कार्य की अवधि 04 माह

टीप :–कार्य प्रारंभ करने के पहले उपयंत्री द्वारा पाइंट क्लीयर ले आउट लिया जाकर कार्यालय को अवगत कराने के बाद ही कार्य प्रारंभ करे ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

क्र0/न0पा0/लो0लि0/2020/2170 A डिण्डौरी ,दिनांक 22/10/2020

प्रतिलिपिः–

1. कार्यपालन यंत्री नगरीय प्रशासन एवं विकास जबलपुर की ओर सूचनार्थ सप्रेषित ।
2. अध्यक्ष महो0 नगर परिषद डिण्डौरी की ओर सूचनार्थ संप्रेषित ।
3. उपयंत्री नगर परिषद डिण्डौरी की ओर सूचनार्थ ।
4. मु0लि0/लेखापाल नगर परिषद डिण्डौरी की ओर सूचनार्थ।

मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

कार्यालय नगर परिषद डिण्डौरी, जिला–डिण्डौरी (म.प्र.)

क्रमांक/न.प./लो.नि./2022/2386 डिण्डौरी, दिनांक 30/6/2022

प्रति,

अम्बे इन्टरप्राईजेज
जिला–डिण्डौरी

विषयः– वार्ड क्रमांक–10, शांतिधाम एवं कब्रिस्तान में विभिन्न निर्माण कार्य प्रारंभ करने के संबंध में।

संदर्भः– कार्यालय का पत्र क्रमांक/न.पं./2022/2214 डिण्डौरी, दिनांक 17/06/2022 ।

––00––

उपरोक्त संदर्भित पत्र द्वारा आपको कार्य प्रारंभ करने हेतु लेख किया गया था परंतु आपके द्वारा पावती में डी0पी0आर0 में सुधार हेतु टीप किया गया है। इस संबंध में उपयंत्री एवं कन्सलटेंट के द्वारा दिनांक 22/06/2022 को आपकी उपस्थिति में उक्त स्थल निरीक्षण कर डी.पी.आर. संबंधी सभी आइटमों का परीक्षण किया गया, जिसमें निष्कर्ष निकाला गया कि कुछ आईटमों में सुधार की आवश्यकता है, इसके अतिरिक्त जिनमें सुधार नही कराया जाना है उन कार्यों को कराया जा सकता है। जिन्हें प्रारंभ किये जाने हेतु निर्देशित किया गया था।

अतः आप तत्काल शेष कार्यों जिनमें किसी प्रकार की आईटमों में सुधार की आवश्यकता नही है, उन कार्यो को प्रारंभ करना सुनिश्चत करें। कार्य समय पर पूर्ण न होने की स्थिति में देयक राशि में कटौती की जावेगी।

(अध्यक्ष महोदय के निर्देशानुसार)

30/06/22
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

पृ.क्रमांक/न.प./लो.नि./2022/2386/A- डिण्डौरी, दिनांक 30/6/2022

प्रतिलिपिः–

अध्यक्ष महोदय, नगर परिषद डिण्डौरी की ओर सादर सूचनार्थ प्रेषित।

30/06/22
मुख्य नगर पालिका अधिकारी
नगर परिषद डिण्डौरी

True Copy

130

(13)

MADHYA PRADESH POLLUTION CONTROL BOARD, SHAHDOL

Natural Water Quality during Year - 2021-22

Natural Water Resource : Description of Sampling Station: River Narmda at Dindori U/S Water Sample Intake Well Point Pumping Station

			1	2	3	4	5	6	7	8	9	10	11	12			
S.No.	Characteristic	Unit	05.04.2021	04.05.2021	04.06.2021	02.07.2021	04.08.2021	05.09.2021	05.10.2021	05.11.2021	06.12.2021	06.01.2022	01.02.2022	04.03.2022	Av.	Max.	Min.
1	Appearance		Clear	Clear	Clear	Sl. Turbid	Sl. Turbid	Sl. Turbid	Clear	Clear	Clear	Clear	Clear	Clear	-	-	-
2	Temperature	oC	28.5	28.2	29.4	29.5	28	28.6	28.8	28	24	21	24.6	25.6	27.02	29.50	21.00
3	Turbidity	NTU	5	5	5.7	9.1	16.3	6.1	3.9	3.5	3.3	3.6	4.1	3.9	5.79	16.30	3.30
4	Colour	PCS	Colourless	Colourless	Colourless	Slight muddy	Sl. muddy	Sl. muddy	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	-	-	-
5	Odour	T. No	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	-	-	-
6	pH	pH Unit	7.81	7.81	7.75	7.61	7.69	7.69	7.78	7.75	8.01	8.51	8.06	8.12	7.88	8.51	7.61
7	Sp. Conductivity	µMhos/cm	249.3	253.1	269.7	341.2	461	319.6	304.6	271.2	225	239	237.6	231.4	283.6	461.0	225.0
8	T. Solids	mg/l	211	215	219	248	271	221	202	191	191	219	195	179	213.5	271.0	179.0
9	D. Solids	mg/l	198	202	207	232	254	209	191	182	180	209	187	166	201.4	254.0	166.0
10	S. Solids	mg/l	13	<13	12	<16	17	<12	11	<9	11	<10	8	<13	12.08	17.00	8.00
11	Amm. Nitrogen	mg/l	0.012	0.011	0.013	0.01	0.013	0.03	0.024	0.012	0.012	0.01	0.013	0.014	0.01	0.03	0.01
12	Nitrite Nitrogen	mg/l	0.01	0.011	0.012	0.008	0.01	0.01	0.01	0.006	0.01	0.006	0.01	0.012	0.01	0.01	0.01
13	Nitrate Nitrogen	mg/l	0.38	0.38	0.32	0.28	0.18	0.16	0.34	0.24	0.18	0.2	0.16	0.2	0.25	0.38	0.16
14	Phosphate (PO_4)	mg/l	0.004	0.004	ND	0.006	0.004	0.01	0.01	0.002	BDL	0.002	0.004	0.01	0.01	0.01	0.002
15	Chloride	mg/l	19.7	24.99	24.5	29.5	24.5	19.5	17.5	15.7	13.8	9.99	9.99	15.88	18.80	29.5	9.99
16	Sulphate (SO_4)	mg/l	16	17	15	16	13	12	10.8	11	12	14	12	14	13.57	17.00	10.80
17	T. Alkalinity	mg/l	52	52	56	52	48	44	36	44	40	44	48	68	48.67	68.00	36.00
18	T. Hardness	mg/l	120	124	124	128	112	108	112	116	120	128	136	140	122.33	140.0	108.0
19	CalciumHardnes	mg/l	72	68	72	72	68	60	60	68	72	76	76	76	70.00	76.00	60.00
20	Magnesium H.	mg/l	48	56	52	56	44	48	52	48	48	52	60	64	52.33	64.0	44.00
21	D. Oxygen	mg/l	7.8	7.7	8	7.8	7.6	7.8	7.9	8.1	8.3	8.2	8.5	8.2	7.99	8.50	7.60
22	B.O.D.	mg/l	1.3	1.5	1.1	1.8	1.9	1.7	1.3	1.2	1.5	1.4	1.5	1.6	1.48	1.90	1.10
23	C.O.D.	mg/l	2.4	2.5	2.6	7.2	2.5	2.4	9.2	10	9.6	10	10	9.6	6.50	10.00	2.40
24	Sodium	mg/l	13.06	13.26	12.64	11.21	10.94	10.01	9.4	8.64	9.26	10.21	11.32	12.41	11.03	13.26	8.64
25	Potassium	mg/l	2.18	2.28	3.02	2.68	2.09	2.11	1.68	1.87	2.01	2.46	1.78	1.97	2.18	3.02	1.68
26	T. Coliform	MPN/100ml	41	44	37	47	63	47	41	43	37	27	33	37	41.42	63.00	27.00
27	F. Coliform	MPN/100ml	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	<1.8	#####	0.00	0.00
28	T.K.N.	mg/l	-	-	-	-	-	-	-	-	-	<1.8	<1.8	<1.8	#####	0.00	0.00
	CATEGORY		A	A	A	A	A	A	A	A	A	A	A	A			

Chemist

Jr. Scientist

Lab Incharge

True Copy

131

124

MADHYA PRADESH POLLUTION CONTROL BOARD, SHAHDOL

Natural Water Quality during Year - 2021-22

Natural Water Resource : Description of Sampling Station: River Narmda at Dindori D/S Water Sample Near Road Bridge Jogitikyaghat

			1	2	3	4	5	6	7	8	9	10	11	12			
S.No.	Characteristic	Unit	05.04.2021	04.05.2021	04.06.2021	02.07.2021	04.08.2021	05.09.2021	05.10.2021	05.11.2021	06.12.2021	06.01.2022	01.02.2022	04.03.2022	Av.	Maxi.	Mini.
1	Appearance	.	Clear	Clear	Clear	Sl. Turbid	Sl. Turbid	Sl. Turbid	Clear	Clear	Clear	Clear	Clear	Clear	-	-	-
2	Temperature	oC	28.5	28	29.5	29.6	28	28.6	28.8	28.2	24	21	24.6	25.6	27.03	29.60	21.00
3	Turbidity	NTU	6.1	6.1	7	9.4	17	6.3	4.1	3.8	4.1	4.3	5.1	4.8	6.51	17.80	3.80
4	Colour	PCS	Colourless	Colourless	Colourless	Slight mudy	Sl. muddy	Sl. muddy	Colourless	Colourless	Colourless	Colourless	Colourless	Colourless	-	-	-
5	Odour	T. No	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	Odourless	-	-	-
6	pH	pH Unit	7.86	7.86	7.78	7.68	7.64	7.71	7.82	7.79	7.91	8.7	8.1	8.21	7.92	8.70	7.64
7	Sp. Conductivity	µMhos/cm.	278.6	275.7	306.2	356.1	473	325.4	310.2	297.1	231.5	242.6	264.3	256.1	301.4	473.0	231.5
8	T. Solids	mg/1	221	228	227	253	281	227	211	202	205	231	209	188	223.6	281.0	188.0
9	D. Solids	mg/1	207	213	214	236	262	214	199	192	193	220	200	173	210.3	262.0	173.0
10	S. Solids	mg/1	14	15	13	17	19	13	12	10	12	11	9	16	13.42	19.00	9.00
11	Amm. Nitrogen	mg/1	0.016	0.016	0.015	0.013	0.015	0.04	0.032	0.018	0.014	0.013	0.014	0.12	0.03	0.12	0.01
12	Nitrite Nitrogen	mg/1	0.013	0.015	0.01	0.012	0.012	0.02	0.02	0.014	0.012	0.01	0.013	0.11	0.02	0.11	0.01
13	Nitrate Nitrogen	mg/1	0.4	0.42	0.48	0.4	0.34	0.2	0.42	0.3	0.28	0.26	0.22	0.28	0.33	0.48	0.20
14	Phosphate (PO_4)	mg/1	0.01	0.012	0.012	0.01	0.012	0.02	0.018	0.012	0.01	0.01	0.012	0.012	0.01	0.02	0.01
15	Chloride	mg/1	29.5	29.99	34.4	34.4	29.5	24.5	23.4	21.6	15.7	11.49	12.49	17.86	23.74	34.40	11.49
16	Sulphate (SO_4)	mg/1	18	20	17	20	14	13	12.4	13	14	15	16	15	15.62	20.00	12.40
17	T. Alkalinity	mg/1	56	56	60	56	52	48	40	48	44	48	52	72	52.67	72.00	40.00
18	T. Hardness	mg/1	128	130	132	136	120	112	120	124	128	140	144	156	130.8	156.0	112.0
19	CalciumHardness	mg/1	76	80	68	76	68	60	64	72	72	80	80	84	73.33	84.00	60.00
20	Magnesium H.	mg/1	52	50	64	60	52	52	56	52	56	60	64	72	57.50	72.00	50.00
21	D. Oxygen	mg/1	7.9	7.8	7.8	7.7	7.5	7.7	8	7.9	8.1	8	8.6	8.4	7.95	8.60	7.50
22	B.O.D.	mg/1	2	1.9	1.9	2.3	2.1	1.9	1.8	1.7	1.9	1.8	1.7	1.9	1.91	2.30	1.70
23	C.O.D.	mg/1	7.2	7.2	7.8	7.2	7.5	4.8	18.4	20	18.2	20	20	19.2	13.13	20.00	4.80
24	Sodium	mg/1	13.48	13.54	14.01	13.01	11.64	11.2	11.2	9.21	10.25	11.41	12.01	13.42	12.03	14.01	9.21
25	Potassium	mg/1	2.39	2.51	3.48	3.01	2.87	2.26	2.02	2.32	2.48	2.84	2.06	2.46	2.56	3.48	2.02
26	T. Coliform	MPN/100ml	47	48	50	63	94	70	47	50	47	50	47	50	55.25	94.00	47.00
27	F. Coliform	MPN/100ml	3.7	<1.8	4	3.7	3.6	1.8	1.8	<1.8	<1.8	<1.8	<1.8	<1.8	3.10	4.00	1.80
28	T.K.N.	mg/1	-	-	-	-	-	-	-	-	-	<1.8	<1.8	<1.8	#DIV/0!	0.00	0.00
	CATEGORY		A	A	A	AB	AB	AB	A	A	A	A	A	A			

Chemist

Jr. Scientist

Lab Incharge

Timestamp	DO(mg/l)	pH(pH)	TEMP(C)	BOD(mg/l)	COLOR(Hazen eq.)	COD(mg/l)	TSS(mg/l)
31-Aug-2022 00:00							
01-Sep-2022 00:00							
02-Sep-2022 00:00							
03-Sep-2022 00:00							
04-Sep-2022 00:00							
05-Sep-2022 00:00							
06-Sep-2022 00:00							
07-Sep-2022 00:00							
08-Sep-2022 00:00							
09-Sep-2022 00:00							
10-Sep-2022 00:00							
11-Sep-2022 00:00							
12-Sep-2022 00:00							
13-Sep-2022 00:00							
14-Sep-2022 00:00							
15-Sep-2022 00:00							
16-Sep-2022 00:00							
17-Sep-2022 00:00							
18-Sep-2022 00:00							
19-Sep-2022 00:00							
20-Sep-2022 00:00							
21-Sep-2022 00:00							
22-Sep-2022 00:00							
23-Sep-2022 00:00							
24-Sep-2022 00:00	8.2	7.37	24.72	1.94		16.12	5.13
25-Sep-2022 00:00	8.13	7.56	25.54	1.61		14	0
26-Sep-2022 00:00	7.97	8.21	26.53	1.57		13.75	0
27-Sep-2022 00:00	7.8	7.83	26.27	2.73	10	22.7	165.5
28-Sep-2022 00:00	2.14	4.63	27.45	1.64	14.95	13.5	14.92
29-Sep-2022 00:00	2.05	6.07	26.97	1.63	14.02	13.38	14.83
30-Sep-2022 00:00	2	6.16	27.2	1.66	15.45	13.44	14.84

Timestamp	DO(mg/l)	pH(pH)	TEMP.(C)	BOD(mg/l)	COLOR(Hazen-eq.)	COD(mg/l)	TSS(mg/l)
01-Oct-2022 00:00	1.96	5.89	27.78	1.52	8.46	13.08	14.76
02-Oct-2022 00:00	1.92	5.31	28.08	1.5	8.07	13.05	14.76
03-Oct-2022 00:00	2.15	3.81	28.15	1.5	7.4	13.03	14.75
04-Oct-2022 00:00	2.13	4.55	26.53	1.51	8	13.06	14.76
05-Oct-2022 00:00	2	4	26.08	1.61	12.28	13.28	14.79
06-Oct-2022 00:00	2.05	3.75	26.4	1.52	8.43	13.07	14.76
07-Oct-2022 00:00	1.96	4.43	26.22	1.61	12.98	13.32	14.81
08-Oct-2022 00:00	1.99	4.33	26.7	1.54	9.45	13.14	14.78
09-Oct-2022 00:00	2.22	2.44	28.6	1.66	15.15	13.43	14.84
10-Oct-2022 00:00	2.2	2.44	29.16	1.46	7	13	14.77
11-Oct-2022 00:00	2.06	2.5	23.91	1.78	22	13.8	14.94
12-Oct-2022 00:00							
13-Oct-2022 00:00							
14-Oct-2022 00:00							
15-Oct-2022 00:00							
16-Oct-2022 00:00							
17-Oct-2022 00:00							
18-Oct-2022 00:00							
19-Oct-2022 00:00							
20-Oct-2022 00:00							
21-Oct-2022 00:00							
22-Oct-2022 00:00							
23-Oct-2022 00:00							
24-Oct-2022 00:00							
25-Oct-2022 00:00							
26-Oct-2022 00:00							
27-Oct-2022 00:00							
28-Oct-2022 00:00							
29-Oct-2022 00:00							
30-Oct-2022 00:00							
31-Oct-2022 00:00							

MADHYA PRADESH POLLUTION CONTROL BOARD, SHAHDOL

Water Quality during Year - 2022-23

Natural Water Resource : River Narmada from Origin Amarkantak to Jogitikariya Ghat D

S.No.	Characteristic	Unit	River Narmda at Amarkantak Origin point	River Narmada at puskardam	River Narmda at Amarkantak Kapil dhara	River Narmada at Chandan ghat	River Narmda at Dindori U/S	River Narmda at Dindori D/S	Av.	Maxi.
1	Date of Sampling						17.11.22	17.11.22	-	-
2	Appearance						Clear	Clear	-	-
3	Temperature	oC					23	22.8	22.90	23
4	Turbidity	NTU					-	-	#DIV/0!	#DIV/0!
5	Colour	PCS					Colourless	Colourless	-	-
6	Odour	T. No					Odourless	Odourless	-	-
7	pH	pH Unit					8.4	8.47	8.44	8.47
8	Sp. Conductivit	µMhos/ cm.					284.2	295.6	289.9	295.6
9	T. Solids	mg/1					188	177	182.5	188
10	D. Solids	mg/1					180	174	177	180
11	S. Solids	mg/1					10	14	12	14
12	Amm. Nitrogen	mg/1					0.012	0.016	0.014	0.016
13	Nitrite Nitrogen	mg/1					0.02	0.016	0.018	0.02
14	Nitrate Nitrogen	mg/1					0.3	0.34	0.32	0.34
15	Phosphate (PO_4)	mg/1					0.005	0.1	0.05	0.1
16	Chloride	mg/1					9.8	6.9	8.35	9.80
17	Sulphate (SO_4)	mg/1					12	14	13	14
18	T. Alkalinity	mg/1					66	70	68	70
19	T. Hardness	mg/1					140	150	145	150
20	CalciumHardness	mg/1					80	79	79.5	80
21	Magnesium H.	mg/1					54	60	57	60
22	D. Oxygen	mg/1					8	7.9	7.95	8
23	B.O.D.	mg/1					1.3	2	1.65	2
24	C.O.D.	mg/1					18	22	20	22
25	Sodium	mg/1					10.2	12.8	11.5	12.8
26	Potassium	mg/1					1.32	1.98	1.65	1.98
27	T. Coliform	MPN/100ml					40	45	42.5	45
28	F. Coliform	MPN/100ml					<1.8	<1.8	#DIV/0!	#DIV/0!
29	F.Streptococci	MPN/100ml					-	-	#DIV/0!	#DIV/0!
30	T.K.N.	mg/1					1.4	1.8	1.4	1.8
	CATEGORY						A	A		

रवि एस० पटेल
कनिष्ठ वैज्ञानिक